



# THE FORT ST. GEORGE GAZETTE

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## Part I—Notifications by Government

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### PUBLIC DEPARTMENT. (General.)

#### NOTIFICATION.

Fort St. George, January 17, 1936  
[G.O. Ms. No. 112, Public (General)].

No. 4.—

The following notification of the Government of India is republished:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

#### CUSTOMS.

New Delhi, the 11th January 1936.

No. 4.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to prohibit the bringing into British India of (a) any copy of the book entitled "How to make a Revolution" by Raymond Postgate, printed by the Garden City Press, Limited, Letchworth, Herts., and published by Leonard and Virginia Woolf, at the Hogarth Press, 52, Tavistock Square, London, W.C., or (b) any translation, reprint or other document containing substantial reproductions of the matter contained in the said book.

C. F. BRACKENBURY,  
Chief Secretary.

### (Military.)

#### NOTIFICATIONS.

Fort St. George, January 21, 1936.

No. 4.—The following Gazette Extraordinary of the Government of India is republished:—

#### HOME DEPARTMENT.

New Delhi, the 21st January 1936.

No. F. 69/36 Public.—The Governor-General in Council announces with deepest regret the demise of His Most Gracious Majesty King George V, King of Great Britain, Ireland and the British Dominions beyond the Seas, Defender of the Faith, Emperor of India.

The Governor-General in Council hereby directs that the Officers of His Majesty's Civil, Naval, Military and Air Force Services do put themselves into mourning until further orders.

The Governor-General in Council requests that a similar mark of respect may, on this most melancholy occasion, be observed by all other classes of British subjects in India.

The flags on all ships and at all forts and stations will be hoisted half-mast high until further orders, and 70 minute guns will be fired at each of the principal garrisons and stations.



*Fort St. George, January 24, 1936.*

No. 5.—The Governor in Council directs that Tuesday, the 28th January 1936, shall be observed as a day of general mourning at the Presidency and in the Province of Madras. All public offices will be closed on that day and all classes of the community are invited to suspend business on that day of mourning.

No. 6.—Whereas it is desirable that Tuesday, the 28th day of January 1936, should be observed as a day of general mourning:

Under the explanation to section 25 of the Negotiable Instruments Act, 1881 (XXVI of 1881), the Governor in Council is pleased to declare that the said Tuesday, the 28th day of January 1936, shall be deemed to be a public holiday for the purposes of the said Act.

No. 7.—His Excellency the Governor of Madras will attend a special service to be held at St. George's Cathedral, Madras, on Tuesday, the 28th January 1936, at 5.30 p.m. in memory of His Most Gracious Majesty King George V, King of Great Britain, Ireland and the British Dominions beyond the Seas, Defender of the Faith, Emperor of India.

2. All officers of His Majesty's services are invited to attend.

3. Full dress will be worn by Civil Officers and review order by Military Officers. Gentlemen not entitled to wear uniform will wear morning dress.

4. Admission to the Cathedral will be by tickets which will be issued by the Senior Joint Chaplain of the Cathedral.

5. In the absence of the Right Reverend the Bishop of Madras, the Ven'ble the Archdeacon of Madras is requested to issue necessary orders for the holding of memorial services on the same day at the Government Churches elsewhere in the Presidency.

6. The Commissioner of Police, Madras, is requested to make necessary arrangements for the maintenance of order on the occasion.

C. F. BRACKENBURY,  
*Chief Secretary.*

(Police.)

LEAVE.

*Fort St. George, January 17, 1936.*

No. 10.—Subject to the conditions prescribed in the subsidiary rules to Fundamental Rule 68, M.R.Ry. Rao Sahib J. Devasahayam Avargal, Officiating District Superintendent of Police, is permitted to affix the Christmas and the New Year Holidays from 24th December 1935 to 2nd January 1936 inclusive to the leave already sanctioned to him.

#### NOTIFICATION.

*Fort St. George, January 28, 1936.*

No. 11.—The following notification of the Government of India is republished:—

HOME DEPARTMENT.  
INDIAN POLICE MEDAL.

*New Delhi, the 1st January 1936.*

No. F.-114/33/35-Police.—His Excellency the Viceroy and Governor General of India has been pleased to confer the Indian Police Medal on the following officers:—

#### MADRAS.

Name of officer and rank and statement of services for which the decoration has been conferred.

1 Alfred Francis Bulkley, Indian Police.—Mr. Bulkley is a senior District Superintendent of over 26½ years' service. When Assistant District Superintendent of Police, Palghat, in 1917, he was awarded the King's Police Medal for gallantry in effecting the arrest of a well-known desperado of Palghat who had committed murder and shut himself in an upstairs room armed with a sword.

After the outbreak of the Malabar rebellion, Mr. Bulkley was selected for the post of Additional Superintendent, Calicut, in which capacity he worked from October 1921 to January 1922 and rendered valuable service.

Name of officer and rank and statement of services for which the decoration has been conferred.

He rendered good service as Superintendent, Government Railway Police, Trichinopoly, during the South Indian Railway strike which was attended by serious disturbances in 1923 and as District Superintendent of Police, Malabar, in the Civil Disobedience Movement of 1930.

In October 1931, he was specially selected for charge of East Godavari, a very important and troublesome district with the second Civil Disobedience Movement of 1932 impending. He did excellently in this district and justified his selection.

In April 1932, he joined his present appointment of Superintendent of the Special Branch, C.I.D. In this capacity he has maintained the Special Branch in a high state of efficiency during a strenuous and difficult period, comprising the latter part of the second Civil Disobedience Movement of 1932, the terrorist conspiracies of 1933, and communist and other subversive movements.

In the Ootacamund Bank raid and allied cases and the exceedingly intricate Madras Conspiracy case particularly, Mr. Bulkley directed and guided the whole complicated investigations and prepared the cases for court with a skill and thoroughness that left nothing out of consideration. His insight, ability and industry contributed materially to the scotching before anything really serious occurred of determined attempts to establish the cult of political violence in the Madras Presidency.

2 Edward Hilder Colebrook, M.C., Indian Police.—Mr. Colebrook has served with distinction as Assistant Superintendent of Police and District Superintendent of Police since 16th October 1921. His gallantry and good work in the Malabar Rebellion in 1921 earned him the King's Police Medal. He again rendered valuable service in the Agency Rebellion in 1922-23. He assumed charge as District Superintendent of Police of the heavy Tinnevely district in 1932. Things in the district had at that time got out of hand and crime had broken from control. The spirit of the district police force had suffered. Mr. Colebrook by hard work, thoroughness and ability quickly brought his difficult charge to order and by his example stimulated his force to rise to the occasion. His unflagging work and zeal in the past two and a half years have maintained the satisfactory results which he achieved.

3 M.R.Ry. Venganad Kovilagam Rajagopala Thamban Avargal, Indian Police.—Mr. Thamban has been an officer of the Indian Police since 1918. In the different posts which he has held he has always shown exceptional zeal. Last year he achieved very exceptional and outstanding success in his work in enlisting the co-operation of the people with the Police in the South Arcot district. By the vigour of his appeals and his personal efforts he has secured active public co-operation in the prevention and detection of crime from almost every corner of his district and astonishing results have followed in relief to the general population from criminal depredations.

4 George Hubert Parke Bailey, Indian Police.—Mr. Bailey joined the Indian Police as Assistant Superintendent of Police on 31st December 1922. Since then he has always been prominent wherever he has served for energy, keenness and good work. As a young officer in charge of the heavy Tanjore and Madura districts from 1929 to 1933 he did particularly good work. He was appointed Deputy Commissioner of Police, Law and Order, Madras City, on 9th January 1934. In that very important office things at the time were in a very unsatisfactory condition. Mr. Bailey threw himself into his work in this post and with great speed brought the Law and Order forces in his charge to a high pitch of efficiency.

5 M.R.Ry. Datla Ramachandraraju Garu, Inspector of Police.—This officer joined the department as Sub-Inspector on 20th April 1906. By his outstanding good work he quickly worked his way up, and was confirmed as an Inspector on 21st April 1914. He has put in many years of hard and creditable work as an Inspector and



Name of officer and rank and statement of services for which the decoration has been conferred.

proved himself a very capable officer. His work in connexion with political activities was particularly noteworthy. He acted as Deputy Superintendent of Police in 1932 and has since done so intermittently with success.

6 M.R.Ry. Muthuswami Sankaranarayana Pillai Avargal, Inspector of Police.—He joined the department on 15th October 1909 as a Probationary Sub-Inspector of Police. He was promoted as III Class Inspector on probation in October 1925 and was confirmed in 1926. He was promoted as II Class Inspector five years afterwards. His work has been consistently of value but his conspicuously successful work in the Villupuram Circle of the South Arcot district in enlisting and securing effective co-operation from the public in the detection and prevention of crime deserves special mention. By his efforts he has converted a notoriously criminal area to conditions of comparative immunity from crime, has brought to detection no fewer than 38 professional crimes in his charge in 1934 and 20 such crimes in the current year and for the time being has put an end to the depredations of many active criminal organisations and criminals. His example and success will count for much in other areas.

7 M.R.Ry. Chenna Krishna Nayudu Narayanaswami Nayudu Garu, Inspector of Police.—This officer entered service as a constable on 9th November 1905 and, singled out early for ability and merit, was promoted rapidly through the lower grades eventually reaching his present rank of second grade Inspector. He has a remarkable record of efficient and continued good work and has to his credit 103 rewards and good service entries. He distinguished himself in North Arcot district in the Home Rule movement of 1916, and in the Khilafat and Non-co-operation agitations of 1921 and 1924. His tact and ability were of much assistance during Mohurram troubles at Ambur and Vellore during the same period.

While serving in the Railway Police in 1930 he unearthed two gangs of goods train thieves and traced running train thieves of the Bombay Presidency who had long baffled all Police effort to bring them to account. During the strike in the Madras and Southern Mahratta Railway workshops in 1931, his untiring work and resourcefulness went far to prevent the strike from spreading to the open line.

8 M.R.Ry. Srirangam Ramaswami Ayyangar Krishna Ayyangar Avargal, Inspector of Police.—This officer after thirteen years as a Sub-Inspector served as Inspector in Coimbatore district and in Madura town, a very heavy charge, for over two years, and was then selected in January 1930 for the Crime Branch of the Madras City Police. In this office he has done steadily valuable work and distinguished himself particularly in the South Indian Railway Strike of 1928, the Non-co-operation movements of 1930 and 1932 and in work against Terrorists and Communists. He has a long and very fine record of service in the course of which he has earned 47 good service entries and 59 rewards in respect of specially good work.

9 Erskine Munro, Sergeant-Major.—Mr. Munro has a long and very good service as Sergeant, Inspector and Sergeant-Major of Police Armed Reserves. He was enlisted in 1911 and is now about to retire. He has served with many Armed Reserves in the Presidency and the units under his charge have always been distinguished for readiness for duty and efficiency. The Inspector-General of Police wrote of him in 1926 "a strict man, undeviating from what he considers to be the path of duty." He has maintained this character throughout his service. He did particularly good work with the Malabar Special Force in 1921 and in the Civil Disobedience troubles of 1930.

10 M.R.Ry. Manavazhi Madhava Menon Avargal, Subadar-Major.—Subadar-Major M. Madhava Menon was enlisted as a Subadar in the newly organized Malabar Special Police on the 1st November 1921 from the 1/88th Carnatic Infantry. He rendered valuable service both in organizing and training the new force and in

Name of officer and rank and statement of services for which the decoration has been conferred.

the Mappilla Rebellion. He has since served with conspicuous zeal and efficiency as a Company Commander. He was promoted as Subadar-Major on April 1st, 1926. His spirit and good work have contributed greatly to the maintenance of the efficiency of the Malabar Special Police.

11 M.R.Ry. Venkataswami Nayudu Ayyaswami Nayudu, Sub-Inspector of Police.—Sub-Inspector V. N. Ayyaswami Nayudu held charge of heavy stations in Coimbatore district with marked success for 9 years and during this period, earned as many as 32 rewards and good service entries for having detected many important cases. In June 1929 he was drafted to the Crime Branch of the C.I.D. where he worked with distinction for a period of 18 months. He was then transferred to the Special Branch of the C.I.D. where he has been working for the last 3½ years with skill and outstanding efficiency. On special duty in Pondicherry he earned 5 rewards for special work including a piece of confidential work calling for very delicate handling. In Madras he has earned 6 rewards and 1 good service entry for good work in various cases including the Madras Conspiracy case, in which he was solely responsible for securing and maintaining the two approvers on whose evidence the success of the prosecution entirely depended.

C. F. BRACKENBURY,  
Chief Secretary.

(Political.)

NOTIFICATIONS.

Fort St. George, January 20, 1936.

No. 2.—

Investitures are now held in England twice a year, generally early in February and early in July. Gentlemen on whom any order or decoration has been conferred but who proceed on leave to England before receiving their insignia and are desirous of receiving them at these investitures should, on arrival in England, report in writing to the Secretary and Registrar of the Central Chancery of the Orders of Knighthood, St. James Palace, London, S.W. 1.

Fort St. George, January 28, 1936.

No. 3.—

The following notifications of the Government of India are republished:—

FOREIGN AND POLITICAL DEPARTMENT.

ORDER OF THE STAR OF INDIA.

New Delhi, the 1st January 1936.

No. 2-S.I.—His Excellency the Grand Master of the Most Exalted Order of the Star of India is pleased to announce that His Imperial Majesty the KING, EMPEROR OF INDIA, has been graciously pleased to make the following promotions in, and appointments to, the said Order:—

To be Companions.

George Richard Frederick Tottenham, Esquire, C.I.E., Indian Civil Service, Secretary to the Government of India in the Defence Department.

Cecil Fabian Brackenbury, Esquire, Indian Civil Service, Chief Secretary to the Government of Madras, Madras.

ORDER OF THE INDIAN EMPIRE.

New Delhi, the 1st January 1936.

No. 3-I.E.—His Excellency the Grand Master of the Most Eminent Order of the Indian Empire is pleased to announce that His Imperial Majesty the KING, EMPEROR OF INDIA, has been graciously pleased to make the following promotions in, and appointments to, the said Order:—

To be Knights Commanders.

The Honourable Mr. Charles Alexander Souter, C.S.I., Indian Civil Service, Member of the Executive Council of the Governor of Madras, Madras.

M.R.Ry. Rao Bahadur Sir Vanga Thiruvankata Krishnama Acharya Avargal, C.I.E., Diwan of Baroda State.



*To be Companions.*

Arthur Henry Ashworth Todd, Esquire, Indian Civil Service, Collector of Chingleput and Madras, Madras. M.R.Ry. Sami Muthiah Mudaliyar Avargal, Chairman, Delimitation Committee, Madras.

ORDER OF THE BRITISH EMPIRE.  
New Delhi, the 1st January 1936.

No. 4-H.—His Imperial Majesty the KING, EMPEROR OF INDIA, has been graciously pleased to give orders for the following promotions in, and appointments to, the Most Excellent Order of the British Empire:—

TO BE OFFICER.  
Civil Division.

William Wallace Ladden, Esquire, lately Mayor of the Corporation of Madras, Madras.

TO BE MEMBERS.  
Civil Division.

Kenneth Samuel Curtis, Esquire, Assistant Director of Survey, Tanjore; lately Secretary, Leprosy Relief Campaign, Madras.

John Christopher Joslyn, Esquire, Deputy Superintendent of Police, Madras.

Donald Lamont, Esquire, Chief Engineer of the Dredger "Lord Willingdon" at Cochin, Madras.

KNIGHTHOOD.

New Delhi, the 1st January 1936.

No. 6-H.—His Imperial Majesty the KING, EMPEROR OF INDIA, has been graciously pleased to confer the honour of Knighthood on:—

The Honourable Mr. Justice Mutta Venkatasubba Rao, Puisne Judge of the High Court of Judicature at Fort St. George, Madras.

KAISAR-I-HIND MEDAL.

New Delhi, the 1st January 1936.

No. 7-H.—His Excellency the Viceroy and Governor-General is pleased to announce that His Imperial Majesty the KING, EMPEROR OF INDIA, has been graciously pleased to award the Kaisar-i-Hind Medal of the First Class for Public Service in India to:—

The Reverend Mother Xavier Murphy, Superior General of the Presentation Convents in South India, Madras.

Kudumul Radhabai, Mrs. Subbarayan (wife of Dr. P. Subbarayan, Zamindar of Kumaramangalam, Salem District, Madras).

Jessie Helen, Mrs. Tasker (wife of Theodore James Tasker, Esquire, C.I.E., O.B.E., I.C.S., Revenue and Police Member, His Exalted Highness the Nizam's Executive Council), Hyderabad, Deccan.

No. 8-H.—His Excellency the Viceroy and Governor-General is pleased to award the Kaisar-i-Hind Medal of the Second Class for Public Service in India to:—

Miss Muliyl Janaki, Honorary Magistrate, Calicut, Malabar district, Madras.

Miss Hilda Mary Lazarus, F.R.C.S. (Edin.) Women's Medical Service, Superintendent, Caste and Gosha Hospital and Principal, Lady Willingdon Medical School, Madras.

Archibald Adams Smyth, Esquire, Indian Service of Engineers, Executive Engineer, Public Works Department, Madras.

No. 10-H.—His Excellency the Viceroy and Governor-General is pleased to award the Kaisar-i-Hind Medal of the Third Class for Public Service in India to:—

M.R.Ry. Tiruporur Manickam Pillai Duraiswami Pillai Avargal, Forest Ranger, Sriharikota, Nellore district, Madras.

No. 11-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Maharaja, as a personal distinction, upon—

Raja Sri Krishna Chandra Gajapati Narayana Deo Garu, of Parlakimedi, Ganjam district, Madras Presidency.

No. 16-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Diwan Bahadur, as a personal distinction, upon—

M.R.Ry. Rao Bahadur Rettamalai Srinivasan Avargal, M.L.C., Madras, Madras Presidency.

M.R.Ry. Chettur Govindan Nayar Avargal, Temporary Joint Secretary to the Government of Madras, Law and Education Department, Madras, Madras Presidency.

M.R.Ry. Cooduveli Viraswami Reddi Garu, District and Sessions Judge (Retired), Madras Presidency.

No. 17-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Sardar Bahadur, as a personal distinction, upon—

Rai Sahib Subedar Mula Singh, I.O.M., I.M.D., First Assistant to the Director, Nutritional Research, Indian Research Fund Association, Coonoor, Madras Presidency.

No. 18-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Khan Bahadur, as a personal distinction, upon—

Sharif Ahmed Ali Sahib Bahadur, Deputy Collector, Madras Presidency.

No. 20-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Rao Bahadur, as a personal distinction, upon—

M.R.Ry. Tiruvalangadu Narayana Krishnamurti Vajapayar Avargal, Acting District and Sessions Judge (Retired), Madras Presidency.

M.R.Ry. Rao Sahib Avasarala Rama Rao Garu, Lately Government Pleader and Public Prosecutor, East Godavari district, Madras Presidency.

Subadar-Major Siva Arumugam Nanjappa, Bahadur, M.L.C., Salem, Madras Presidency.

M.R.Ry. Chettur Karunakaran Nayar Avargal, Deputy Superintendent of Police, Madras Presidency.

M.R.Ry. Subrahmania Ayyar Sundararaman Avargal, Government Mycologist, Coimbatore, Madras Presidency.

M.R.Ry. Krishna Devaji Rao Avargal, Landholder, Madura, Madras Presidency.

M.R.Ry. Kattuputhur Chidambara Reddiyar Saptharishi Reddiyar Avargal, Kattuputhur, Trichinopoly district, Madras Presidency.

M.R.Ry. Kempu Sambasiva Chettiyar Avargal, President, The Little Conjeeveram Urban Bank, Ltd., Conjeeveram, Chingleput district, Madras Presidency.

M.R.Ry. Ramaswami Ayyar Rajagopala Ayyar, Assistant Commissioner of Income-tax, Madras, Madras Presidency.

Rao Sahib Vapal Panguuni Menon, Under Secretary to the Government of India, Reforms Office, Government of India.

Rao Sahib Yelsetti Ramachandra Rao, Entomologist, Madras Government, now employed as Locust Research Entomologist, Imperial Council of Agricultural Research Department, Government of India.

No. 24-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Khan Sahib, as a personal distinction, upon—

Muhammad Howth Sahib Bahadur, Deputy Sanitary Engineer, Madras Presidency.

Paruthi Nagore Meeran Muhammad Shahul Hameed Sahib Bahadur, Landlord and Contractor, Tinnévely, Madras Presidency.

Syed Budan Sahib Bahadur, Abkari Contractor, Hindupur, Anantapur district, Madras Presidency.

No. 26-H.—His Excellency the Viceroy and Governor-General is pleased to confer the title of Rao Sahib, as a personal distinction, upon—

M.R.Ry. Shiyali Ramamrita Ranganathan Avargal, Librarian, University Library, Madras, Madras Presidency.

M.R.Ry. Nilakanta Krishnamurti Avargal, Executive Engineer, Civil and Hydraulic Construction Division, Mettur, Salem district, Madras Presidency.

M.R.Ry. Tayi Venkata Jagannatha Rao Nayudu Garu, Deputy Collector (Retired), Madras Presidency.

M.R.Ry. Vavilikolanu Seshagiri Rao Pantulu Garu, Deputy Collector (Retired), Madras Presidency.

M.R.Ry. Tattai Narasimha Srinivasan Raghava Acharya Avargal, Senior Public Health Assistant, King Institute, Guindy, Madras Presidency.

M.R.Ry. Melameyyur Vedachala Mudaliyar Avargal, M.L.C., Chairman, Municipal Council, Chingleput, Madras Presidency.



M.R.Ry. Chittatur Tirugnana Sambandam Mudaliyar Avargal, Manager, Office of the Harbour Engineer-in-Chief, Cochin, Madras Presidency.

M.R.Ry. Meenamanallur Swaminatha Ayyar Narayanaswami Ayyar Avargal, Inspector of Police, Madras Presidency.

M.R.Ry. Vaithamanidhi Mudumbai Lakshminarasimha Acharya Avargal, Senior Superintendent (Retired), Office of the Inspector-General of Police, Madras, Madras Presidency.

M.R.Ry. Chettur Venkataramana Ayyar Avargal, President, Chittoor Co-operative Town Bank, Ltd., Chittoor, Madras Presidency.

M.R.Ry. Krishna Kailasam Ayyar Avargal, Superintendent, Serum Institute, Madras, Madras Presidency.

M.R.Ry. Sreenavasa Ayyangar Rangaswami Ayyangar Avargal, Forest Ranger, Madras Presidency.

M.R.Ry. Gollapudi Narasimha Rao Pantulu Garu, Merchant and Landowner, Bezwada, Kistna district, Madras Presidency.

M.R.Ry. Tinnevely Chokkalingam Pillai Dandayudham Pillai Avargal, Landholder, Nellore, Madras Presidency.

M.R.Ry. Lalgudi Nataraja Pillai Paramasivam Pillai Avargal, President, District Educational Council, Trichinopoly, Madras Presidency.

M.R.Ry. Subrahmanya Muthuswami Ayyar Avargal, Tahsildar, Anantapur district, Madras Presidency.

M.R.Ry. Conjeeveram Tiruvenkatam Mudaliyar Avargal, Deputy Collector, Madras Presidency.

Mr. Ityanath Narayana Menon, M.A., B. Litt. (Oxon.), Director of Public Instruction, Cochin State, Trichur, Madras States.

Mr. Trichinopoly Ramaswami Muthuswami Pillai, Treasurer, Issue Department, Reserve Bank of India, Rangoon, Burma.

Mr. Vellore Patchiappa Ramaswamy Mudaliyar, Chief Inspector, Watch and Ward, Madras and Southern Mahratta Railway, Madras, Madras Presidency.

M.R.Ry. Trichinopoly Saminatha Sastri Krishna Iyer Avargal, Chief Draftsman, Central Public Works Department.

C. F. BRACKENBURY,  
Chief Secretary.

(Services.)

DISMISSAL.

Fort St. George, January 16, 1936.

No. 70.—K. Thimmappa, late process server in the District Court, Bellary, whose particulars are given below, was dismissed from service. He is debarred from re-employment in any department of the public service:—

Father's name—Koti Saswarappa; residence—Hospet, Bellary district; religion—Hindu; caste—Padmasale (Non-Brahman Hindu); Date of birth—1st July 1903; height—5 feet 2 inches; marks of identification—(1) An oblique scar over front of scalp a little to the right of the middle line. (2) Two scars over nape of neck.

C. F. BRACKENBURY,  
Chief Secretary.

NOTIFICATIONS.

Fort St. George, January 17, 1936  
[G.O. Ms. No. 113, Public (Services)].

No. 71—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the classes and categories of the Madras Electrical Subordinate Service specified in

the first column of the table below shall be increased temporarily by the posts and for the periods specified in the corresponding entries in the second and third columns thereof:—

TABLE.

Class and category.	Number of posts.	Period.
(1)	(2)	(3)
<b>Class I—</b>		
<b>Category 1.</b>	(1) 7 Junior Engineers.	1935-36.
	(2) 2 Junior Engineers.	3 years commencing on the date of appointment.
	(3) 2 Do.	2½ years commencing on the date of appointment.
	(4) 4 Do.	2 years commencing on the date of appointment.
	(5) 6 Do.	1½ years commencing on the date of appointment.
	(6) 1 Junior Engineer ..	1 year, ending on the 15th November 1935.
<b>Category 2.</b>	(7) 1 Supervisor (Electrical), I Grade.	1935-36.
	(8) 1 Do.	1½ years commencing on the date of appointment.
	(9) 1 Do.	1 year commencing on the date of appointment.
	(10) 1 Supervisor (Electrical), II Grade.	1935-36.
	(11) 2 Supervisors (Electrical), II Grade.	Commencing on the date of appointment and ending on the 31st March 1937.
	(12) 4 Do.	3 years commencing on the date of appointment.
	(13) 3 Do.	2½ years commencing on the date of appointment.
	(14) 1 Supervisor (Electrical), II Grade.	2 years commencing on the date of appointment.
	(15) 1 Do.	1½ years commencing on the date of appointment.
<b>Category 3.</b>	(16) 2 Supervisors (Civil).	3 years commencing on the date of appointment.
	(17) 1 Supervisor (Civil).	2½ years commencing on the date of appointment.
	(18) 1 Do.	2 years commencing on the date of appointment.
	(19) 1 Do.	1½ years commencing on the date of appointment.
<b>Category 4.</b>	(20) 1 Supervisor (Mechanical).	3 years commencing on the date of appointment.
	(21) 1 Do.	3 years commencing on the date of appointment.
	(22) 3 Supervisors (Mechanical).	2 years commencing on the date of appointment.
<b>Category 5.</b>	(23) 1 Draughtsman, II Grade.	2½ years commencing on the date of appointment.
	(24) 1 Do.	3 years commencing on the date of appointment.
	(25) 1 Draughtsman, III Grade.	2½ years commencing on the date of appointment.
	(26) 3 Draughtsmen, III Grade.	2 years commencing on the date of appointment.
	(27) 1 Draughtsman, III Grade.	1½ years commencing on the date of appointment.
	(28) 1 Do.	1935-36.
<b>Category 6.</b>	(29) 3 Tracers ..	1935-36.
	(30) 2 Do. ..	2 years commencing on the date of appointment.
	(31) 1 Tracer ..	3 years commencing on the date of appointment.
	(32) 1 Do. ..	2½ years commencing on the date of appointment.
<b>Class II—</b>		
	(33) 1 Chief Store-keeper.	3 years commencing on the date of appointment.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts, subject to the following modifications, namely—

(a) that notwithstanding anything contained in rule 5 of the said special rules, appointment to the said temporary posts in category 1 (Junior Engineers) and category 3 (Supervisors—Civil) of Class I may be made otherwise than in accordance with the provisions of sub-rule (a) of General Rule 7:

Provided that the persons so appointed shall be deemed to commence their probation respectively on the dates when their turns for regular appointment under sub rule (a) of General Rule 7 fall due;

(b) (i) that the said temporary post of Supervisor (Mechanical) shown against item (20) in the table under rule 1 shall form a distinct grade in category 4 of Class I of the Service and appointment to the service in that grade may be made by direct recruitment or by transfer;

(ii) that there shall be paid to the holder of the said post a pay calculated at the rate of Rs. 100—10/2—110—15/2—200 a month;

(iii) notwithstanding anything contained in rule 6 of the said special rules—

(1) No person shall be eligible for appointment to the said temporary post if he has attained the age of 32 years.



- (2) No person shall be appointed to the said temporary post unless he possesses the following qualifications, namely:—

*I. For direct recruitment.*

(1) A degree in Mechanical Engineering of the University of Madras; and

(2) Practical experience in Mechanical workshops and Structural works for a period of not less than

(i) one year in the Madras Electricity Department, or

(ii) two years elsewhere than in the Madras Electricity Department of which one year shall preferably have been as a regular apprentice.

*II. For recruitment by transfer.*

(1) A diploma in Mechanical Engineering of the College of Engineering, Guindy; and

(2) Practical experience in Mechanical workshops and Structural works for a period of not less than

(i) one year in the Madras Electricity Department, or

(ii) three years elsewhere than in the Madras Electricity Department, of which one year shall preferably have been as a regular apprentice.

*Fort St. George, January 17, 1936*

[G.O. Ms. No. 114, Public (Services)].

No. 72.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entries in the second column thereof, for the performance of duties in the Electricity Department:—

**TABLE.**

Posts. (1)	Period. (2)
(1) 4 Supervisors ...	Commencing on 1st April 1935 and ending on 31st March 1937.
(2) 2 Supervisors ...	Commencing on 1st June 1935 and ending on 31st March 1937.
(3) 3 Supervisors ...	Commencing on the date of appointment and ending on 31st March 1937.
(4) 1 Supervisor ...	Commencing on the 16th February 1935 and ending on the 31st March 1937.
(5) 1 Supervisor ...	Commencing on 1st March 1935 and ending on the 28th February 1937.
(6) 1 Supervisor ...	Commencing on the 1st March 1935 and ending on the 31st March 1937.
(7) 2 Supervisors ...	Commencing on the 2nd May 1935 and ending on the 1st November 1936.
(8) 2 Supervisors ...	Commencing on the 1st September 1934 and ending on the 29th February 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modifications, namely—

(a) that there shall be paid to each of the holders of the said temporary posts a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras, or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month;

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended;

(b) that the temporary retrenched supervisors of the Public Works Department who on the date of issue of these rules are holding any of the said temporary posts shall be deemed to have been appointed thereto on and from the dates on which their turns for reappointment under the Madras Retrenchment and Re-employment Rules, 1932, fell due.

*Fort St. George, January 17, 1936*

[G.O. Ms. No. 115, Public (Services)].

No. 73.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of category 1 (Junior Engineers) of the Madras Electrical Subordinate Service shall be increased temporarily by one post for the period commencing on the date of appointment of a Junior Engineer and ending on the 31st March 1936, for the

performance of work in the office of the Engineer-in-charge, Pykara System, Coimbatore.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modifications, namely—

that notwithstanding anything contained in rule 5 of the said special rules, appointment to the said temporary post may be made otherwise than in accordance with the provisions of sub-rule (a) of General Rule 7:

Provided that the person so appointed shall be deemed to commence his probation on the date when his turn for regular appointment under sub-rule (a) of General Rule 7 falls due.

*Fort St. George, January 17, 1936*

[G.O. Ms. No. 116, Public (Services)].

No. 74.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Electricity Department shall be increased temporarily by seven posts for the period commencing on the date of appointment of the clerks and ending on the 31st March 1936, for the performance of work in the office of the Engineer-in-charge, Pykara System, Coimbatore.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

P. APPU NAIR,

*Deputy Secretary to Government.*

**FINANCE DEPARTMENT.**

**NOTIFICATION.**

The following letter from the Accountant-General (T.M. Section), Madras, dated 17th January 1936, is published:—

[Income-tax—Refund Order Books—Introduction of—1935-36—Income-tax Officer (Lower Incomee)—Fifth Circle, Madras.]

The Income-tax Officer (Lower Incomee), Fifth Circle, Madras, has intimated in his letter No. Nil, dated 9th January 1936, that the Refund Order Books that will next be brought into use in the Fifth Circle are Nos. 5805 to 5808 (white) each containing vouchers Nos. 1 to 50.

S. KRISHNA AYYAR,

*Deputy Accountant-General.*

**(Marine.)**

**NOTIFICATIONS.**

*Fort St. George, January 20, 1936*

[G.O. Ms. No. 34, Finance (Marine)].

No. 8.—Under section 12 of the Tuticorin Port Trust Act, 1924 (II of 1924), as amended by Madras Act III of 1928 the members of the Indian Chamber of Commerce, Tuticorin, have re-elected M.R.Ry. C. Veerabahu Pillai Avargal, as a trustee of the Port of Tuticorin.

*Fort St. George, January 23, 1936*

[G.O. No. 38, Finance (Marine)].

No. 9.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Tuticorin are declared free from smallpox.

*Fort St. George, January 24, 1936*

[G.O. No. 40, Finance (Marine)].

No. 10.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Masulipatam are declared infected with cholera.

C. E. JONES,

*Secretary to Government.*

*Fort St. George, January 27, 1936*

[G.O. Ms. No. 48, Finance (Marine)].

No. 11.—For the purpose of Paris Sanitary Convention, 1926, it is notified for general information that the town and port of Cochin are declared free from cholera.

T. A. SRINIVASARAGHAVA AYYANGAR,

*Assistant Secretary to Government.*



**LAW DEPARTMENT.**  
(General.)

**WITHDRAWAL OF POWERS.**

*Fort St. George, January 20, 1936.*

No. 51.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at the place specified against his name conferred on the undermentioned person :—

Mrs. Veeravalli Vajravathamma (who has resigned her appointment)—Peddapur in the district of East Godavari.

**INVESTITURE OF POWERS.**

*Fort St. George, January 17, 1936.*

No. 52.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned Deputy Collectors and First-class Magistrates in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language :—

Mahabub Khan Sahib Bahadur—Cuddapah.  
M.R.Ry. N. Thirumalai Pillai Avargal—Salem.  
K. Ghulam Mahomed Sahib Bahadur—South Kanara.

*Fort St. George, January 20, 1936.*

No. 53.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is authorized to take down the evidence of witnesses with his own hand in the English language :—

Mr. K. G. Menon, I.C.S., Joint Magistrate—Ramanad.

No. 54.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer is appointed to be a Magistrate of the second class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class except the powers to record statements and confessions under section 164, to authorize the detention of accused persons in the custody of the police under section 167 and to pass orders as to first offenders under section 562 of the Code of Criminal Procedure :—

M.R.Ry. P. J. Thomas, Stationary Sub-Magistrate—Ramanad.

*Fort St. George, January 27, 1936.*

M.R.Ry. Markanda Sahu, Stationary Sub-Magistrate—Ganjam.

*Fort St. George, January 17, 1936.*

No. 55.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 26th idem, as amended by subsequent notifications :—

Srimati Koka Krishnavenamma—Cocanada in the district of East Godavari.

*Fort St. George, January 20, 1936.*

Mrs. Grace Sathianathan—Tiruvarur in the district of Tanjore.

M.R.Ry. Thappa Ari Chettiyar Ramaswami Ayyar Avargal—Kumbakonam in the district of Tanjore.

Mrs. Mariamma Prakasarao—Peddapur in the district of East Godavari.

**NOTIFICATION.**

*Fort St. George, January 20, 1936*  
[G.O. Ms. No. 197, Law (General)].

No. 56.—The following notification of the Government of India is republished :—

**DEPARTMENT OF COMMERCE.**

**REGISTRATION OF ACCOUNTANTS.**

*New Delhi, the 21st December 1935.*

No. 7-A. (40)/35.—In pursuance of rules 22 (b) and 41 (b) of the Auditor's Certificates Rules, 1932, the

Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7 (1)-T & E. (R. A.), dated the 17th December 1932, namely :—

In the said notification, in item 13, the proviso shall be omitted.

C. GOVINDAN NAIR,  
*Joint Secretary to Government.*

**(Registration.)**

**NOTIFICATION.**

*Fort St. George, January 20, 1936*  
[G.O. Ms. No. 9, Law (Registration)].

No. 3.—Under the provisions of section 78 of the Indian Registration Act, 1908 (Act XVI of 1908), the Governor acting with the Ministers is hereby pleased to make, with effect from 1st February 1936, the following amendment to the table of fees published with Judicial Department Notification No. 177, dated 30th March 1909, at pages 318 to 319 of Part I of the *Fort St. George Gazette*, dated the 30th March 1909, as subsequently amended :—

**AMENDMENTS.**

After article 14 of the said table of fees, the following articles shall be inserted, namely :—

"15. In addition to the fees payable under articles 13 and 14, a fixed fee of two annas shall be charged in respect of every application made to a registering officer for an inspection, a search, or a copy or extract of any document on record in a registration office."

"16. For the presentation of each appeal under section 72 or application under section 73 against the orders of a sub-registrar refusing to register a document, a fixed fee of ten rupees shall be levied."

C. GOVINDAN NAIR,  
*Joint Secretary to Government.*

**(Legislative.)**

**APPOINTMENTS.**

*Fort St. George, January 25, 1936.*

No. 5.—M.R.Ry. D. K. Venkataraghava Varma Garu, Assistant Secretary, Legislative Council, to act as Secretary, Legislative Council, *vice* M.R.Ry. Diwan Bahadur R. V. Krishna Ayyar Avargal, on other duty or until further orders.

No. 6.—M.R.Ry. Duraiswami Dhyrianathan Avargal, Superintendent, Legislative Council Office, to act as Assistant Secretary, Legislative Council, *vice* M.R.Ry. D. K. Venkataraghava Varma Garu, on other duty.

G. T. BOAG,  
*Secretary to Government.*

**REVENUE DEPARTMENT.**

**NOTIFICATIONS.**

*Fort St. George, January 16, 1936.*

No. 19.—Under sub-sections (1) and (3) of section 43 of the Madras Local Boards Act, 1920, as applied to the Agency, the Local Government are pleased to remove W. W. Georgeson, Esq., I.C.S., from the offices of member of the Agency District Board, Vizagapatam, and of member and President of the Koraput Taluk Board, on his having been transferred from the Koraput division.

No. 20.—Under clause (a) of sub-section (4) of section 9 of the Madras Local Boards Act, 1920, as applied to the Agency, the Local Government are pleased to appoint R. C. S. Bell, Esq., I.C.S., Special Assistant Agent, Koraput, to be a member of the Agency District Board, Vizagapatam.

No. 21.—Under sub-section (2) of section 12 of the Madras Local Boards Act, 1920, as applied to the Agency, the Local Government are pleased to appoint R. C. S. Bell, Esq., I.C.S., Special Assistant Agent, Koraput, to be President of the Koraput Taluk Board.



ACQUISITION OF LANDS.

Fort St. George, January 9, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.10 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for a field bodhi; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Cocanada taluk,  
Manjeru village.

Government, wet, S. No. 142 A-2 B, belonging to Chitta Virabhadru and Dhanisetty Ammanna of Manjeru, bounded on the north by S. Nos. 145 and 142 A-2 A; east by S. No. 142 A-2 A; south by S. Nos. 141 and 142 A-2 C; west by S. No. 142 A-1 & A-2 C	ACRE. 0.10
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Fort St. George, January 15, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the lands specified below and measuring 2.25 acres, be the same a little more or less, are needed for a public purpose, to wit, for a diversion of the railway line and construction of bell bunds to the bridge between Dusi and Chicacole Railway stations; and, under sections 3 and 7 of the same Act, the Sub-Collector, Chicacole, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Sub-Collector, Chicacole, and may be inspected at any time during office hours.

Ganjam district, Chicacole taluk, Kalivaram village.

Government, wet, No. 623-13 B, belonging to Modallavala Vallam Nayudu, bounded on the north by Nos. 623-13 A and 639-2 A; east by No. 639-2 B; south by No. 727 A-2; west by No. 623-13 A	ACRE. 0.02
Government, wet, No. 639-1 B, belonging to Uta Kannayya, bounded on the north by No. 639-1 A; east by Nos. 640 and 644-2; south by Nos. 639-2 B and 993; west by No. 639-1 A	0.15
Government, wet, No. 639-2 B, belonging to Bagadi Swamamma, Papayya and Appayya, bounded on the north by No. 639-1 A & 1 B; east by No. 993; south by No. 727 A-2; west by Nos. 639-2 A and 623-13 B	0.17
Government, wet, No. 640, belonging to Bagadi Swamamma, Papayya and Appayya, bounded on the north by No. 644-2; east by No. 994; south by Nos. 994 and 993; west by No. 639-1 B	0.06
Government, wet, No. 644-2, belonging to Pydi Basanna, Sanyasi and Bhimudu, bounded on the north by Nos. 645-2 A & 2 B and 656-2; east by No. 994; south by Nos. 640 and 994; west by Nos. 644-1 and 639-1 B	0.49
Government, wet, No. 645-1 B, belonging to Pydi Bhimudu, bounded on the north by Nos. 645-1 A and 656-1; east by No. 656-2; south by No. 645-2 B; west by No. 645-1 A	0.01
Government, wet, No. 645-2 B, belonging to Chintada Lachamma of Gandrudu of Palkonda taluk, bounded on the north by No. 645-1 B; east by No. 656-2; south by No. 644-2; west by No. 645-2 A	0.05
Government, wet, No. 646-5 B, belonging to Budumaru Latchumudu, bounded on the north by No. 646-5 A; east by No. 652-2; south by No. 658-2; west by No. 646-5 A	0.09
Government, wet, No. 649-2, belonging to Gangula Rami Nayudu, bounded on the north by No. 649-1; east by No. 994; south by Nos. 994 and 651-2; west by Nos. 649-1 & 1 and 649-1	0.17
Government, wet, No. 651-2, belonging to Pydi Sanyasi, Appalasuri and Basanna, bounded on the north by No. 651-1; east by Nos. 649-2 and 994; south by No. 994; west by Nos. 52-2 and 651-1	0.17
Government, wet, No. 652-2, belonging to Gangula Rami Nayudu, bounded on the north by No. 652-1; east by Nos. 651-2 and 994; south by Nos. 656-2 and 994; west by Nos. 646-5 B and 652-1	0.44
Government, wet, No. 656-2, belonging to Kancharapu Appalasuri, bounded on the north by Nos. 646-5 B, 652-2 and 656-1; east by Nos. 994 and 652-2; south by Nos. 644-2 and 994; west by No. 645-2 B & 1 B	0.20
Enfranchised karnam's service inam, wet, No. 727 A-2, belonging to Gangula Rami Nayudu, Suryanarayana, Yana Kanchabapu Kistan Nayudu and Appamma, wife of Appanna, bounded on the north by Nos. 623-13 B and 639-2 B; east by Nos. 993 and 639-2 B; south by No. 993; west by No. 727 A-1	0.29
Total ..	2.25

Fort St. George, January 17, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.07 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for a field bodhi; and, under sections 3 and 7 of the same Act, the Sub-Collector, Rajahmundry, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of

the said land. A plan of the land is kept in the office of the Sub-Collector, Rajahmundry, and may be inspected at any time during office hours.

East Godavari district, Rajahmundry taluk,  
Kolamur village.

Government, dry, S. No. 468-5 A, belonging to Gadde Ankinedu, bounded on the north by S. No. 468-4; east by S. No. 469; south by S. No. 468-5 B; west by S. No. 468-3	ACRE. 0.05
Government, dry, S. No. 471-1 B, belonging to Cherukuri Subbaraidu, bounded on the north by S. No. 471-1 A; east by S. No. 471-2; south by S. No. 471-1 C; west by S. No. 465-2	0.02
Total ..	0.07

Fort St. George, January 23, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for earthwork purposes in connexion with the renewal of railway girders at Cheyyar Bridge, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Tiruvannamalai, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to this case.

North Arcot district, Polur taluk, Vasur village.

Government, dry, No. 209 B-9 B-2, belonging to Kuppupayyan, bounded on the north by No. 209 B-8 A & B-1; east and south by No. 209 B-9 B-1; west by Nos. 209 B-9 B-1 and 221	Approximate extent. ACRE. 0.27
Government, dry, No. 209 B-8 A, pattadar Bangarawami Nayakan, mortgagor Krishnappa Nayakan, bounded on the north by No. 209 B-7; east by No. 209 B-8 B; south by No. 209 B-9 B-2; west by No. 209 B-1	0.15

H. R. UZIELLI,  
Secretary to Government.

DEVELOPMENT DEPARTMENT.

EXTENSION OF LEAVE.

Fort St. George, January 23, 1936.

No. 20.—Subject to eligibility, Mr. G. C. Robinson acting Conservator of Forests, Ootacamund Circle, is granted an extension of leave on average pay for one day on the 25th January 1936. Subject to the conditions in the subsidiary Rules under Fundamental Rule 68 being fulfilled, Mr. Robinson is permitted to affix to his leave Sunday, the 26th January 1936.

APPOINTMENTS.

Fort St. George, January 11, 1936.

No. 21.—M.R.Ry. Thomas Tharyan Avargal, Supervisor of Industries, first grade, and an approved probationer in category 8 of Class I of the Madras Industries Service, is appointed to act as Assistant Industrial Engineer in charge of the Industrial Engineering Workshop, Madras, with effect from or after the 15th January 1936, vice M.R.Ry. S. Rajagopal Nayudu Garu, granted leave preparatory to retirement.

Fort St. George, January 20, 1936.

No. 22.—M.R.Ry. S. S. Thitharappa Mudaliyar, Veterinary Assistant Surgeon, selection grade, and probationer in the Madras Veterinary Service, to be officiating District Veterinary Officer, Madanapalle, from the date of taking charge, vice Mr. A. Ramachandra Ayyar, granted leave.



NOTIFICATION.

Fort St. George, January 23, 1936  
(G.O. Ms. No. 81, Development).

No. 23.—Whereas the process of manufacturing matches is carried on within the premises of—

- (1) the Jailniya Match Factory, Illuppur, and
- (2) the Ahmediya Match Factory, Pudukottah Road, Illuppur, in the Trichinopoly district:

And whereas on the 14th day of December 1935, more than one hundred persons including children who are below age and to whom certificates of fitness have not been granted, were allowed to work in the said factories, the children working the same hours as adult workers:

And whereas in the said premises provision has not been made for the health and safety of the workers therein:

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 5 of the Factories Act, 1934 (XXV of 1934), the Governor in Council is hereby pleased to declare the said premises to be factories for the purposes of Chapter III (sections 13, 14, 17, 18, 19, 20, 21, 22, 23 and 30) and Chapter V (sections 50 to 59 both inclusive) of the said Act.

C. A. HENDERSON,  
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

LEAVE.

Fort St. George, January 17, 1936.

No. 25.—Mr. E. J. B. Greenwood, Electrical Inspector, leave for eight months, viz., leave on average pay to the extent due and the balance on half average pay from 4th March 1936 or date of relief.

No. 26.—Mr. T. J. Mirchandani, Personal Assistant to the Chief Engineer for Electricity, leave on average pay without medical certificate for seven months from 15th April 1936 or date of relief. He is permitted to prefix to his leave the Easter holidays from the 9th to 14th April 1936, subject to the conditions in the subsidiary rules under Fundamental Rule 68 being fulfilled.

Fort St. George, January 24, 1936.

No. 27.—M.R.Ry. M. Subramaniam, Officiating Divisional Electrical Engineer, Coimbatore, leave on average pay without medical certificate for one month from 1st February 1936 or date of relief.

ERRATA.

Fort St. George, January 17, 1936.

In the notification under section 4(1) of the Land Acquisition Act, as amended by Act XXXVIII of 1923, in respect of the acquisition of lands for the extension of Periya Eri, bund in Tiruppulivanam village, Conjeeveram taluk, Chingleput district, published on page 1509 of the Fort St. George Gazette, Part I, dated 12th November 1935—

For 'owners Kottal Munuswami Naidu and his minor sons entered against S. No. 97-20 part,' read 'Kottal Munuswami Naidu and his minor sons Balarama Naidu and Krishnamurthi.'

For 'owners Balarama Naidu and Krishnamurthi entered against S. Nos. 97-2 B part and 99-2 part,' read 'Kottal Munuswami Naidu and his minor sons Balarama Naidu and Krishnamurthi.'

Against S. No. 109-3 part after the owners, add the following: '(mortgagee) Duraisami Chetti.'

In the notification under section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating bodhi No. 2 of No. 3 Chinnapuram branch in the village of Majeru, Divi taluk, Kistna district, published at page 932 of Part I of the Fort St. George Gazette, dated 9th July 1935—

For 'S. Nos. 342 and 362,' read the following:—  
Zamindari, poramboke B.S. No. 312 part, belonging to the Zamindar of Devarakota Estate, bounded on the north by B.S. No. 362 part; east by B.S. No. 312 part; south by B.S. No. 342-2 part; west by B.S. No. 342 part—0.05 acre.  
Zamindari, poramboke B.S. No. 302 part, belonging to the Zamindar of Devarakota Estate, bounded on the north by B.S. No. 336-13 part; east by B.S. No. 302 part; south by B.S. No. 342 part; west by B.S. No. 362 part—0.02 acre.

In the notification under section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923 in

respect of lands required to be taken up for excavating field bodhis Nos. 1 to 8 under No. X Kokkiligadda channel in Kokkiligadda village, Divi taluk, Kistna district, published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935—

For 'S. Nos. 231, 232, 283, 2 2, 230, 224, 289, 226, 218, 216, 213, 235, 2 1, 239, 236 2 8, 224, 229, 184, 181, 1 3, 164, 191, 207, 208, 203, 192, 173, 177 and 167' read the following items:—

- 1. Ryoti, dry, B.S. No. 281 part, belonging to the Zamindar of Devarakota estate, bounded on the north by B.S. No. 277 part; east by B.S. No. 241 part; south by B.S. No. 242 part; west by B.S. No. 217 part ... 0.01 ACS.
- 2. Village-site, poramboke, B.S. No. 242 part, belonging to Meruga Venkataswami, son of Viradu, bounded on the north by B.S. No. 281 part; east by B.S. No. 282 part; south by B.S. No. 233-1 part; west by B.S. No. 277 part ... 0.01
- 3. Ryoti, dry, B.S. No. 283-1 part, belonging to Unnava Subbayya, son of Ramayya, bounded on the north by B.S. No. 281 part; east by B.S. No. 283-1 part; south by B.S. No. 85 part; west by B.S. No. 277 part ... 0.03
- 4. Ryoti, dry, B.S. No. 283-1 part, belonging to Pushadapu Rangamma, wife of Ramaswami, bounded on the north by B.S. No. 85 part; east by B.S. No. 283-1 part; south by B.S. No. 277 part; west by B.S. No. 277 part ... 0.04
- 5. Ryoti, dry, B.S. No. 232 part, belonging to Golla Subbarao, son of Pitchayya, mortgagee Annam Narayana Murli, son of Venkataswami, bounded on the north by B.S. No. 57 part; east and south by B.S. No. 232 part; west by B.S. No. 231 part ... 0.02
- 6. Ryoti, dry, B.S. No. 2 2 part, belonging to Kanteti Ramakrishna, son of Rayudu, bounded on the north and east by B.S. No. 232 part; south by B.S. No. 230-4 part; west by B.S. No. 231 part ... 0.105
- 7. Ryoti, dry, B.S. No. 230-3 part, belonging to Matti Kylasam, Kotiyya, Ram brahman and Sundaramayya, sons of Pattabhiramayya, bounded on the north by B.S. No. 230-4 part; east by B.S. No. 230 3 part; south by B.S. No. 228-1 part; west by B.S. No. 231 part ... 0.11
- 8. Ryoti, dry, B.S. No. 228-1 part, belonging to Koneru Venkataswami, son of Venkayya, bounded on the north by B.S. No. 230-3 part; east and south by B.S. Nos. 228-1 part; west by B.S. No. 231 part ... 0.035
- 9. Ryoti, dry, B.S. No. 228-1 part, belonging to Koneru Venkata Subbayya, son of Venkayya, bounded on the north and east by B.S. Nos. 228-1 part; south by B.S. Nos. 227 and 237 part; west by B.S. No. 231 part ... 0.045
- 10. Ryoti, dry, B.S. No. 289-1 part, belonging to Mummamanni Viraraghavaya, son of Guravarayudu, bounded on the north by B.S. Nos. 227 and 2-7 part; east by B.S. No. 226 part; south and west by B.S. Nos. 289-1 part ... 0.11
- 11. Ryoti, dry, B.S. No. 289-1 part, belonging to Mummamanni Viraraghavaya, son of Guravarayudu, bounded on the north by B.S. No. 289-1 part; east by B.S. No. 2-6 part; south and west by B.S. Nos. 289-1 part ... 0.001
- 12. Ryoti, dry, B.S. No. 226 part, belonging to Balu Rattamma, wife of Pitchayya, bounded on the north, east and south by B.S. Nos. 220 part; west by B.S. Nos. 280-1 & 2 parts ... 0.08
- 13. Ryoti, dry, B.S. No. 226 part, belonging to Bala Rattamma, wife of Pitchayya, bounded on the north and east by B.S. Nos. 2 6 part; south by B.S. No. 36; west by B.S. No. 226 part ... 0.06
- 14. Ryoti, dry, B.S. No. 226 part, belonging to Pasumarti Bhagavanta, son of Venkanna, bounded on the north and east by B.S. No. 216 part; south by B.S. No. 36; west by B.S. No. 216 part ... 0.08
- 15. Ryoti, dry, B.S. No. 226 part, belonging to Pasumarti Bhagavanta, son of Venkanna, bounded on the north and east by B.S. No. 226 part; south by B.S. No. 218-1 part; west by B.S. No. 226 part ... 0.001
- 16. Ryoti, dry, B.S. No. 218-1 part, belonging to Mummamanni Burchikotayya, son of Krishnayya, bounded on the north by B.S. No. 226 part; east and south by B.S. No. 218-1 part; west by B.S. No. 36 ... 0.05
- 17. Ryoti, dry, B.S. No. 218-1 part, belonging to (1) Mummamanni Burchikotayya and (2) Viraraghavaya, sons of Krishnayya, mortgagee for No. (2) Ravarapu Venkataswami, being minor mother and guardian Rukmalamma, wife of Venkatarasayya, bounded on the north and east by B.S. No. 218-1 part; south by B.S. No. 223-3 part; west by B.S. No. 218-1 part ... 0.05
- 18. Ryoti, dry, B.S. No. 218-1 part, belonging to Mummamanni Kantayya, son of Krishnayya, mortgagee Ravarapu Venkata Basivapurayya, being minor by mother and guardian Rukmalamma, wife of Venkata Narasayya, bounded on the north and east by B.S. No. 218-1 part; south by B.S. No. 223-1 & 3 parts; west by B.S. No. 218-1 part ... 0.02
- 19. Ryoti, dry, B.S. No. 218-1 part, belonging to Mummamanni Chinna Satyanarayana, son of Chinna Subbayya, bounded on the north by B.S. No. 218-1 part; east by B.S. No. 218-2 part; south by B.S. No. 223-2 part; west by B.S. No. 21-1 part ... 0.06
- 20. Ryoti, dry, B.S. No. 218-2 part, belonging to Mummamanni Peda Satyanarayana, son of Peda Subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. No. 223-2 part; west by B.S. No. 218-1 part ... 0.01
- 21. Ryoti, dry, B.S. No. 218-2 part, belonging to Mummamanni Peda Satyanarayana, son of Peda Subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. No. 223-2 part; west by B.S. No. 218-2 part ... 0.01
- 22. Ryoti, dry, B.S. No. 218-2 part, belonging to Mummamanni Peda Satyanarayana, son of Peda Subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. No. 223 part; west by B.S. No. 223-2 part ... 0.04
- 23. Ryoti, dry, B.S. No. 218-2 part, belonging to Mummamanni Peda Satyanarayana, son of Peda Subbayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. Nos. 216 and 219 part; west by B.S. No. 218-2 part ... 0.06



24. Ryoti, dry, B.S. No. 216 part, belonging to Koneru Rattayya, son of Venkayya, bounded on the north by B.S. No. 218-2 part; east and south by B.S. No. 216 part; west by B.S. No. 210 part	Ac.	0-01	49. Ryoti, dry, B.S. No. 181 part, belonging to Mummanani Narayana, son of Krishnayya, mortgagee Sri-manthi Rani Varlagadda Venkata Ratanamba Doramangaru, wife of Ankinidu Prasada Bahadur, bounded on the north and east by B.S. No. 181 part; south by B.S. No. 60; west by B.S. No. 184 part	ACS.	0-008
25. Ryoti, dry, B.S. No. 216 part, belonging to Koneru Rattayya, son of Venkayya, bounded on the north by B.S. No. 216 part; east by B.S. No. 218 part; south by B.S. No. 215-4 part; west by B.S. No. 216 part	0-10	0-01	50. Ryoti, dry, B.S. No. 184 part, belonging to Tutaram Venkataswami, son of Viranna, bounded on the north by B.S. No. 184 part; east by B.S. No. 182 part; south and west by B.S. No. 184 part	0-01	0-01
26. Ryoti, dry, B.S. No. 213 part, belonging to Koneru Rattayya, son of Venkayya, bounded on the north, east and south by B.S. No. 213 part; west by B.S. No. 216 part	0-06	0-06	51. Ryoti, dry, B.S. No. 184 part, belonging to Tutaram Kotayya, son of Viranna, bounded on the north by B.S. No. 184 part; east by B.S. No. 182 part; south and west by B.S. No. 184 part	0-035	0-035
27. Ryoti, dry, B.S. No. 232 part, belonging to Mummanani Venkatakrishtayya, son of Pedasubbayya, bounded on the north by B.S. No. 235-2 part; east and south by B.S. No. 232 part; west by B.S. No. 231 part	0-03	0-03	52. Ryoti, dry, B.S. No. 184 part, belonging to Jampala Kotappa, son of Ramaswami, mortgagee Tummala Kotayya, bounded on the north by B.S. No. 184 part; east by B.S. No. 182 part; south and west by B.S. No. 184 part	0-035	0-035
28. Ryoti, dry, B.S. No. 232 part, belonging to Meka Kotayya, son of Gopayya, bounded on the north and east by B.S. No. 232 part; south by B.S. Nos. 231 and 232 parts; west by B.S. No. 231 part	0-01	0-01	53. Ryoti, dry, B.S. No. 183-1 part, belonging to Matti Subbayya, son of Naganna, bounded on the north and east by B.S. No. 183-1 part; south by B.S. Nos. 184 part and 183-1 part; west by B.S. No. 183-1 part	0-07	0-07
29. Ryoti, dry, B.S. No. 232 part, belonging to Golla Subba Rao, son of Pitchayya, mortgagee Annam Narayanamurti, son of Venkatachalam, bounded on the north by B.S. Nos. 231 and 232 parts; east by B.S. No. 232 part; south by R.S. No. 57; west by B.S. No. 231 part	0-01	0-01	54. Ryoti, dry, B.S. No. 184 part, belonging to Kurapati Manikyamma, wife of Venkata Satyanarayanaamurti, bounded on the north by B.S. No. 183-1 part; east by B.S. No. 182 part; south and west by B.S. No. 184 part	0-05	0-05
30. Ryoti, dry, B.S. No. 235-3 part, belonging to Koneru Punnayya, son of Krishnayya, bounded on the north by R.S. No. 6; east and south by B.S. No. 235-3 part; west by B.S. No. 231 part	0-05	0-05	55. Ryoti, dry, B.S. No. 166 part, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 164 part; east by B.S. No. 166 part; south and west by B.S. No. 183-1 part	0-09	0-09
31. Ryoti, dry, B.S. No. 235-3 part, belonging to Koneru Punnayya, son of Krishnayya, bounded on the north and east by B.S. No. 235-3 part; south by B.S. No. 235-2 part; west by B.S. No. 231 part	0-01	0-01	56. Ryoti, dry, B.S. No. 183-1 part, belonging to Matti Subbayya, son of Naganna, bounded on the north by B.S. No. 166 part; east, south and west by B.S. No. 183-1 part	0-01	0-01
32. Ryoti, dry, B.S. No. 235-2 part, belonging to Pushadapu Rangamma, wife of Ramaswami, bounded on the north by B.S. No. 235-3 part; east by B.S. No. 235-2 part; south by B.S. No. 232 part; west by B.S. No. 231 part	0-05	0-05	57. Ryoti, dry, B.S. No. 166 part, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north, east and south by B.S. No. 166 part; west by B.S. Nos. 164 and 166 part	0-12	0-12
33. Ryoti, dry, B.S. No. 241-1 part, belonging to Matti Venkatakrishtayya, son of Naganna, bounded on the north by B.S. No. 241-1 part; east by B.S. No. 241-2 part; south by R.S. No. 6; west by B.S. No. 231 part	0-025	0-025	58. Ryoti, dry, B.S. No. 181 part, belonging to Korrapati Subamma, wife of Pitchayya, bounded on the north by R.S. No. 60; east by B.S. No. 181 part; south by B.S. No. 191-2 part; west by B.S. No. 181 part	0-06	0-06
34. Ryoti, dry, B.S. No. 241-2 part, belonging to Kola Bulleyya, son of Narasanna, bounded on the north by B.S. No. 241-2 part; east by B.S. No. 241-3 part; south by R.S. No. 6; west by B.S. No. 241-1 part	0-025	0-025	59. Ryoti, dry, B.S. No. 191-2 part, belonging to Sri-manthu Rani Venkataratnamba Doramangaru, wife of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 181 part; east by B.S. Nos. 192 and 200 part; south by B.S. No. 191-1 part; west by B.S. No. 191-2 part	0-05	0-05
35. Ryoti, dry, B.S. No. 241-3 part, belonging to Katreddi Kotayya, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north and east by B.S. No. 241-3 part; south by R.S. No. 6; west by B.S. No. 241-2 part	0-02	0-02	60. Ryoti, dry, B.S. No. 191-1 part, belonging to Kondayagunta Yanadi, son of Kotadu, bounded on the north by B.S. No. 191-1 part; east by B.S. No. 206 part; south by B.S. Nos. 206 and 207 parts; west by B.S. No. 191-1 part	0-06	0-06
36. Ryoti, dry, B.S. No. 241-3 part, belonging to Katreddi Venkayya, son of Venkatramayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 241-3 part; east by B.S. No. 239-3 part; south by R.S. No. 6; west by B.S. No. 241-3 part	0-005	0-005	61. Ryoti, dry, B.S. No. 191-1 part, belonging to Kondayagunta Yanadi, son of Kotadu, bounded on the north and east by B.S. No. 191-1 part; south by B.S. No. 207 part; west by B.S. No. 191-1 part	0-001	0-001
37. Ryoti, dry, B.S. No. 239-3 part, belonging to Katreddi Venkayya, son of Venkatramayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north and east by B.S. No. 239-3 part; south by R.S. No. 6; west by B.S. No. 241-3 part	0-01	0-01	62. Ryoti, dry, B.S. No. 207 part, belonging to Mandava Sitaramayya, son of Akkayya, bounded on the north by B.S. No. 191-1 part; east by B.S. No. 206 part; south by B.S. No. 208-2 part; west by B.S. No. 207 part	0-075	0-075
38. Ryoti, dry, B.S. No. 239-3 part, belonging to Katreddi Sriramulu, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 239-3 part; east by B.S. No. 239-1 part; south by R.S. No. 6; west by B.S. No. 239-3 part	0-02	0-02	63. Ryoti, dry, B.S. No. 208-2 part, belonging to Kaza Seshachelam, son of Kamayya, bounded on the north by B.S. Nos. 206 and 207 parts; east by B.S. No. 205 part; south and west by B.S. No. 208-2 part	0-03	0-03
39. Ryoti, dry, B.S. No. 239-1 part, belonging to Bachu Nagarattam, wife of Seshayya, bounded on the north by B.S. No. 239-1 part; east by B.S. No. 236-1 part; south by R.S. No. 6; west by B.S. No. 239-3 part	0-025	0-025	64. Ryoti, dry, B.S. No. 208-2 part, belonging to Idupuganti Parameswararao, being minor by mother and guardian Sesharatamma, wife of Nagayya, bounded on the north by B.S. No. 208-2 part; east by B.S. No. 205 part; south and west by B.S. No. 208-2 part	0-075	0-075
40. Ryoti, dry, B.S. No. 238-1 part, belonging to Kola Kotayya, son of Narasanna, mortgagee Katreddi Sriramulu, son of Venkayya, bounded on the north by B.S. No. 236-1 part; east by B.S. No. 238-4 part; south by B.S. No. 236-1 part; west by B.S. No. 239-1 part	0-02	0-02	65. Ryoti, dry, B.S. No. 208-2 part, belonging to Idupuganti Parameswararao, being minor by mother and guardian Sesharatamma, wife of Nagayya, bounded on the north by B.S. No. 208-2 part; east by B.S. No. 205 part; south by B.S. No. 209-1 part; west by B.S. No. 208-2 part	0-001	0-001
41. Ryoti, dry, B.S. No. 238-4 part, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 238-4 part; east by B.S. No. 238-3 part; south by B.S. No. 238-4 part; west by B.S. No. 236-1 part	0-02	0-02	66. Ryoti, dry, B.S. No. 205 part, belonging to Bala Rattamma, wife of Pitchayya and Koneru Rattayya, bounded on the north by B.S. No. 205 part; east by B.S. No. 198 part; south by B.S. No. 209-1 & 2 part; west by B.S. No. 208-2 part	0-21	0-21
42. Ryoti, dry, B.S. No. 238-3 part, belonging to Katreddi Kotayya, son of Venkayya, mortgagee Vemuri Ramayya, son of China Venkayya, bounded on the north by B.S. No. 238-3 part; east by B.S. No. 238-2 part; south by B.S. No. 238-3 part; west by B.S. No. 238-4 part	0-01	0-01	67. Ryoti, dry, B.S. No. 181 part, belonging to Pelluri Basavayya, son of Kutumbarayudu, bounded on the north by B.S. No. 181 part; east by B.S. No. 182 part; south by R.S. No. 63; west by B.S. No. 181 part	0-085	0-085
43. Ryoti, dry, B.S. No. 228-1 part, belonging to Koneru Venkappayya, son of Venkayya, bounded on the north by B.S. No. 230 part; east by B.S. No. 228-2 part; south and west by B.S. No. 228-1 part	0-14	0-14	68. Ryoti, dry, B.S. No. 192 part, belonging to Mandava Anjayya, son of Akkayya, bounded on the north and east by B.S. No. 192 part; south by R.S. No. 63; west by B.S. No. 182 part	0-045	0-045
44. Ryoti, dry, B.S. No. 228-2 part, belonging to Sunkara Minamma, wife of Basavayya, bounded on the north by B.S. No. 230 part; east and south by B.S. No. 228-2 part; west by B.S. No. 228-1 part	0-07	0-07	69. Ryoti, dry, B.S. No. 173-2 part, belonging to Pedaprolu Ramakrishnayya, son of Venkanna, bounded on the north and east by B.S. No. 173-2 part; south by B.S. No. 174 part; west by B.S. No. 173-2 part	0-005	0-005
45. Ryoti, dry, B.S. No. 228-2 part, belonging to Sunkara Minamma, wife of Basavayya, bounded on the north by B.S. No. 228-2 part; east by B.S. No. 229-2 part; south and west by B.S. No. 228-2 part	0-03	0-03	70. Ryoti, dry, B.S. No. 177-2 part, belonging to Koneru Rattayya, son of Venkayya, bounded on the north and east by B.S. No. 177 part; south by B.S. No. 177-3 part; west by B.S. No. 177-2 part	0-03	0-03
46. Ryoti, dry, B.S. No. 229-2 part, belonging to Matti Kotayya, son of Pattabhiramudu, bounded on the north by B.S. No. 229-2 part; east by B.S. No. 186 part; south by B.S. No. 229-2 part; west by B.S. No. 228-2 part	0-04	0-04	71. Ryoti, dry, B.S. No. 177-3 part, belonging to Mummanani Peda Satyanarayana, son of Peda Subbayya, bounded on the north by B.S. No. 177-2 part; east by B.S. Nos. 174 and 178 part; south by B.S. No. 177-4 part; west by B.S. No. 177-3 part	0-02	0-02
47. Ryoti, dry, B.S. No. 184 part, belonging to Jampala Kotappa, son of Ramaswami, mortgagee Tummala Kotayya, bounded on the north by B.S. No. 184 part; east by B.S. No. 182 part; south by B.S. No. 181 part; west by B.S. No. 184 part	0-01	0-01	72. Ryoti, dry, B.S. No. 177-4 part, belonging to Mummanani Peda Satyanarayana, son of Peda Subbayya, bounded on the north by B.S. No. 177-2 part; east by B.S. Nos. 174 and 178 part; south by B.S. No. 177-4 part; west by B.S. No. 177-3 part	0-02	0-02
48. Ryoti, dry, B.S. No. 181 part, belonging to Mummanani Viraraghavayya, son of Krishnayya, mortgagee Ravavrapu Venkatabasavapurayya, being minor by mother and guardian Rukminamma, wife of Venkata Narasayya, bounded on the north by B.S. No. 184 part; east and south by B.S. No. 181 part; west by B.S. No. 184 part	0-06	0-06	73. Ryoti, dry, B.S. No. 177-4 part, belonging to Mummanani Peda Satyanarayana, son of Peda Subbayya, bounded on the north by B.S. No. 177-3 part; east by B.S. No. 178 part; south by B.S. No. 181 part; west by B.S. No. 177-3 part	0-05	0-05
			74. Ryoti, dry, B.S. No. 181 part, belonging to Korrapati Subamma, wife of Pitchayya, bounded on the north by B.S. No. 177-4 part; east by B.S. No. 181 part; south by R.S. No. 63; west by B.S. No. 181 part	0-045	0-045
			75. Ryoti, dry, B.S. No. 167 part, belonging to Korrapati Anjaneyulu, son of Venkanna, bounded on the north by B.S. No. 167 part; east by B.S. No. 172 part; south by B.S. No. 173-2 part; west by B.S. No. 167 part	0-04	0-04



ACS.

76. Ryoti, dry, B.S. No. 173-2 part, belonging to Pedaprolu Ramakrishnayya, son of Venkanna, bounded on the north by B.S. No. 167 part; east by B.S. No. 173-1 part; south by B.S. No. 174 part; west by B.S. No. 173-2 part .. .. . 0'07

Total .. 3'272

NOTE.—Melvaramdar for the above lands is the Zamindar of Devarakota estate.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating field bothis 1 to 8 of No. IX, Vadapalem channel in Pedaprolu village, Divi taluk, Kistna district, published at page 1449 of Part I of the Fort St. George Gazette, dated 29th October 1935—

For 'S. Nos. 87, 85, 80, 78, 80, 86, 89, 92, 80, 85, 84, 103, 107, 60, 61, 68, 68, 69, 112, 114, 123, 122, 114, 122, 129, 130, 132, 156, 161, 162, 129, 130, 132, 159, 161 and 162,' read the following items:—

ACS.

1. Ryoti, dry, B.S. No. 87-5 part, belonging to Kesani Kotayya, bounded on the north by B.S. No. 87-5 part; east by B.S. No. 61; south by B.S. No. 80 part; west by B.S. No. 87-5 part .. .. . 0'08
2. Ryoti, dry, B.S. No. 80 part, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 87-5 part; east by B.S. No. 62; south by B.S. No. 85-2 part; west by B.S. No. 80 part .. .. . 0'14
3. Ryoti, dry, B.S. No. 85-2 part, belonging to Pedaprolu Ramakrishnayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 63; south by B.S. No. 85-2 part; west by B.S. No. 85-1 part .. .. . 0'06
4. Ryoti, dry, B.S. No. 85-1 part, belonging to Golkonda Pitchayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 85-2 part; south by B.S. No. 85-1 part; west by B.S. No. 80 part .. .. . 1'03
5. Ryoti, dry, B.S. No. 80 part, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 85-1 part; south by B.S. No. 80 part; west by B.S. No. 78-2 part .. .. . 0'05
6. Ryoti, dry, B.S. No. 78-2 part, belonging to Korapati Lalitamba, wife of K. Ramachandrarao, bounded on the north and east by B.S. No. 80 part; south and west by B.S. No. 78-2 part .. .. . 0'07
7. Ryoti, dry, B.S. No. 78-2 part, belonging to Korapati Lalitamba, wife of K. Ramachandrarao, bounded on the north, east and south by B.S. No. 78-2 part; west by B.S. No. 77 part .. .. . 0'09
8. Ryoti, dry, B.S. No. 80 part, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 80 part; east by B.S. No. 80-5 part; south by B.S. No. 80; west by B.S. No. 82 .. .. . 0'03
9. Ryoti, dry, B.S. No. 80-5 part, belonging to Amirneni Veeraraghavayya, bounded on the north by B.S. No. 80-5 part; east by B.S. No. 80-4 part; south and west by B.S. No. 80 .. .. . 0'03
10. Ryoti, dry, B.S. No. 86-4 part, belonging to Amirneni Kotamma, bounded on the north and east by B.S. No. 86-4 part; south by B.S. No. 80; west by B.S. No. 86-5 part .. .. . 0'02
11. Ryoti, dry, B.S. No. 86-4 part, belonging to Amirneni Kotamma, bounded on the north by B.S. No. 86-4 part; east by B.S. No. 80-1 part; south by B.S. No. 80; west by B.S. No. 86-4 part .. .. . 0'02
12. Ryoti, dry, B.S. No. 86-1 part, belonging to Maddipatla Bhudevamma, bounded on the north and east by B.S. No. 86-1 part; south by B.S. No. 80; west by B.S. No. 86-4 part .. .. . 0'03
13. Ryoti, dry, B.S. No. 80-1 part, belonging to Maddipatla Bhudevamma, bounded on the north and east by B.S. No. 80-1 part; south by B.S. No. 81; west by B.S. No. 86-1 part .. .. . 0'05
14. Ryoti, dry, B.S. No. 80-1 part, belonging to Duggineni Ramayya, bounded on the north by B.S. No. 86-1 part; east by B.S. No. 80 part; south by B.S. No. 81; west by B.S. No. 86-1 part .. .. . 0'03
15. Ryoti, dry, B.S. No. 89 part, belonging to Kukkala Potharaju, bounded on the north and east by B.S. No. 89 part; south by B.S. No. 81; west by B.S. No. 86-1 part .. .. . 0'09
16. Ryoti, dry, B.S. No. 89 part, belonging to Kukkala Potharaju, bounded on the north by B.S. No. 89 part; east by B.S. No. 92-3 part; south by B.S. No. 82; west by B.S. No. 89 part .. .. . 0'11
17. Ryoti, dry, B.S. No. 92-3 part, belonging to Maddipatla Seshayya, bounded on the north and east by B.S. No. 92-3 part; south by B.S. No. 82; west by B.S. No. 80 part .. .. . 0'001
18. Ryoti, dry, B.S. No. 92-3 part, belonging to Maddipatla Seshayya, bounded on the north, east and south by B.S. No. 92-3 part; west by B.S. No. 80 part .. .. . 0'02
19. Ryoti, dry, B.S. No. 92-3 part, belonging to Kadiyala Sreeramulu, bounded on the north by B.S. No. 92-3 part; east and south by B.S. No. 92-3 part; west by B.S. Nos. 89 and 90 parts .. .. . 0'11
20. Ryoti, dry, B.S. No. 80 part, belonging to Korapati Venkatasivaramakrishnayya, bounded on the north by B.S. No. 80; east by B.S. No. 85-4 part; south by B.S. No. 80 part; west by B.S. No. 62 .. .. . 0'12
21. Ryoti, dry, B.S. No. 85-4 part, belonging to Kukkala Potharaju, bounded on the north by B.S. No. 80; east and south by B.S. No. 85-4 part; west by B.S. No. 80 part .. .. . 0'02
22. Ryoti, dry, B.S. No. 85-4 part, belonging to Kukkala Potharaju, bounded on the north by B.S. No. 81; east by B.S. No. 84-6 part; south and west by B.S. No. 80-4 part .. .. . 0'07
23. Ryoti, dry, B.S. No. 84-6 part, belonging to Kukkala Ramunujamma, bounded on the north by B.S. No. 81; east by B.S. No. 80 part; south by B.S. No. 80-4 part; west by B.S. No. 85-4 part .. .. . 0'09

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24. Ryoti, dry, B.S. No. 89 part, belonging to Kukkala Potharaju, bounded on the north by B.S. No. 82; east by B.S. No. 107-5 part; south by B.S. No. 89 part; west by B.S. No. 84-6 part .. .. . 0'02
25. Ryoti, dry, B.S. No. 108-5 part, belonging to Duggineni Seshayya, Duggineni Ramayya, Narala Peda Narayya, Kesani Kotayya, Kesani Pitchayya, Devabhaktuni Venkayya, Sarupuri Kottayya, Sarupuri Pitchayya, being minor, mother and guardian Ramamma and Amirneni Kottamma, bounded on the north by B.S. No. 82; east by B.S. No. 108-1 part; south by B.S. No. 108-5 part; west by B.S. No. 89 part .. .. . 0'03
26. Ryoti, dry, B.S. No. 108-1 part, belonging to Amirneni Veeraraghavayya, bounded on the north by B.S. No. 82; east by B.S. No. 107-8 part; south by B.S. No. 108-1 part; west by B.S. No. 108-5 part .. .. . 0'05
27. Ryoti, dry, B.S. No. 107-8 part, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 82; east and south by B.S. No. 107-8 part; west by B.S. No. 108-1 part .. .. . 0'002
28. Ryoti, dry, B.S. No. 107-8 part, belonging to Kadiyala Ramayya, bounded on the north and east by B.S. No. 107-8 part; south and west by B.S. No. 108-1 part .. .. . 0'045
29. Ryoti, dry, B.S. No. 108-1 part, belonging to Amirneni Veeraraghavayya, bounded on the north and east by B.S. No. 107-8 part; south and west by B.S. No. 108-1 part .. .. . 0'065
30. Ryoti, dry, B.S. No. 85-4 part, belonging to Kukkala Potharaju, bounded on the north and east by B.S. No. 85-4 part; south by B.S. No. 85-5 part; west by B.S. No. 85-4 part .. .. . 0'10
31. Ryoti, dry, B.S. No. 85-5 part, belonging to Kallepalli Somayya, bounded on the north by B.S. No. 85-4 part; east by B.S. No. 85-5 part; south by B.S. No. 85-6 part; west by B.S. No. 85-3 part .. .. . 0'03
32. Ryoti, dry, B.S. No. 85-6 parts, belonging to Goriparti Chandramowlesha, bounded on the north by B.S. No. 85-5 part; east by B.S. No. 85-6 part; south by B.S. No. 83 part; west by B.S. No. 85-3 part .. .. . 0'03
33. Ryoti, dry, B.S. No. 60-5 part, belonging to Yarla radda Ragavayya, Mandava Venkata Narasayya, Mandava Nageswararao, being minor mother and guardian Kanthamma, bounded on the north by B.S. No. 60-5 part; east by B.S. No. 60-4 part; south by B.S. No. 60-5 part; west by B.S. No. 60-3 part .. .. . 0'006
34. Ryoti, dry, B.S. No. 60-4 part, belonging to Chana Subbayya, bounded on the north, east and south by B.S. No. 60-4 part; west by B.S. No. 60-5 part .. .. . 0'02
35. Ryoti, dry, B.S. No. 60-4 part, belonging to Dokken Seethaya and Dokku Kotaya, bounded on the north by B.S. No. 60-4 part; east by B.S. No. 61-1 part; south and west by B.S. No. 60-4 part .. .. . 0'075
36. Ryoti, dry, B.S. No. 61-1 part, belonging to Mandava Venkata Ramayya, bounded on the north by B.S. No. 65 part; east by B.S. No. 66-1 part; south by B.S. No. 61-1 part; west by B.S. No. 60-4 part .. .. . 0'05
37. Ryoti, dry, B.S. No. 68-1 part, belonging to Mandava Akkayya, bounded on the north by B.S. No. 65 part; east by B.S. No. 68-3 part; south and west by B.S. No. 61-1 part .. .. . 0'035
38. Ryoti, dry, B.S. No. 68-3 part, belonging to Mandava Seetharamayya, bounded on the north by B.S. No. 65 part; east and south by B.S. No. 68-3 part; west by B.S. No. 68-1 part .. .. . 0'05
39. Ryoti, dry, B.S. No. 68-3 part, belonging to (1) Mandava Veeraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, being minors guardian No. (4) Mandava Veeraraghavayya, bounded on the north by B.S. No. 65 part; east by B.S. No. 69-11 part; south and west by B.S. No. 68-3 part .. .. . 0'035
40. Ryoti, dry, B.S. No. 68-1 part, belonging to Mandava Akkayya, bounded on the north by B.S. No. 68-1 part; east by B.S. No. 68-3 part; south by B.S. No. 65 part; west by B.S. No. 60-1 part .. .. . 0'02
41. Ryoti, dry, B.S. No. 68-3 part, belonging to Mandava Seetharamayya, bounded on the north and east by B.S. No. 68-3 part; south by B.S. No. 65 part; west by B.S. No. 68-1 part .. .. . 0'05
42. Ryoti, dry, B.S. No. 68-3 part, belonging to Mandava Veeraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors guardian No. (1) Mandava Veeraraghavayya, bounded on the north by B.S. No. 68-3 part; east by B.S. No. 68-13 part; south by B.S. No. 65 part; west by B.S. No. 68-3 part .. .. . 0'03
43. Ryoti, dry, B.S. No. 69-13 part, belonging to Sreepathi Gopalani, bounded on the north by B.S. No. 69-13 part; east by B.S. No. 69-11 part; south by B.S. No. 66 part; west by B.S. No. 68-3 part .. .. . 0'03
44. Ryoti, dry, B.S. No. 69-11 part, belonging to Thota Ramaswami, bounded on the north by B.S. No. 69-11 part; east by B.S. No. 69-12 part; south by B.S. No. 66 part; west by B.S. No. 69-13 part .. .. . 0'03
45. Ryoti, dry, B.S. No. 69-12 part, belonging to Sreepathi Subbarao and Sreepathi Venkataraddemma, being minors guardian mother Anamma, purchaser on contract Yamma Lakshamma, bounded on the north by B.S. No. 69-12 part; east by B.S. No. 111 part; south by B.S. No. 66 part; west by B.S. No. 69-11 part .. .. . 0'03
46. Ryoti, dry, B.S. No. 112-3 part, belonging to Sreepathi Raitayya, bounded on the north by B.S. No. 112-3 part; east by B.S. No. 112-2 part; south by B.S. No. 66 part; west by B.S. No. 111 part .. .. . 0'035
47. Ryoti, dry, B.S. No. 112-2 part, belonging to Bhavireddi Kotayya and Bhavireddi Anjamma, bounded on the north by B.S. No. 112-2 part; east by B.S. No. 112-1 part; south by B.S. Nos. 66 and 67 parts; west by B.S. No. 112-3 part .. .. . 0'03
48. Ryoti, dry, B.S. No. 112-1 part, belonging to Sreepathi Venkataswami, bounded on the north by B.S. No. 112-1 part; east and south by B.S. No. 114 part; west by B.S. No. 112-2 part .. .. . 0'05
49. Ryoti, dry, B.S. No. 114 part, belonging to Velulapalli Butchi Kotamma, bounded on the north by B.S. No. 114 part and 112-1 part; east by B.S. No. 114 part & 2 south by B.S. No. 67; west by B.S. No. 112-1 & 2 part .. .. . 0'07



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50. Ryoti, dry, B.S. No. 114 part, belonging to Yarlagaadda Venkata Narasamma, bounded on the north and east by B.S. No. 114 part; south by R.S. No. 67; west by B.S. No. 114 part	0'04
51. Ryoti, dry, B.S. No. 114 part, belonging to Yarlagaadda Venkata Narasamma, bounded on the north by B.S. No. 114 part; east by B.S. No. 123 part; south by R.S. No. 67; west by B.S. No. 114 part	0'05
52. Ryoti, dry, B.S. No. 123 part, belonging to (1) Mandava Krishnayya, (2) Mandava Nagayya, (3) Pitchayya and (4) Mandava Ramayya, minor gage for Nos. (2), (3) and (4) Amirinci Viraraghavayya, bounded on the north by B.S. No. 123 part; east by B.S. No. 122 part; south by R.S. No. 68; west by B.S. No. 114 part	0'05
53. Ryoti, dry, B.S. No. 122 part, belonging to Vemulapalli Nagayya, bounded on the north and east by B.S. No. 122 part; south by R.S. No. 68; west by B.S. No. 114 part	0'07
54. Ryoti, dry, B.S. No. 114 part, belonging to Vemulapalli Burchikotamma, bounded on the north by R.S. No. 67; east, south and west by B.S. No. 114 part	0'14
55. Ryoti, dry, B.S. No. 114 part, belonging to Yarlagaadda Venkata Narasamma, bounded on the north by R.S. No. 67; east, south and west by B.S. No. 114 part	0'03
56. Ryoti, dry, B.S. No. 114 part, belonging to Yarlagaadda Venkata Narasamma, bounded on the north by R.S. No. 68; east by B.S. No. 112 part; south and west by B.S. No. 114 part	0'06
57. Ryoti, dry, B.S. No. 129 part, belonging to Mandava Kotayya, bounded on the north by B.S. No. 129 part; east by B.S. No. 130 part; south by R.S. No. 70; west by B.S. No. 124 part	0'12
58. Ryoti, dry, B.S. No. 130 part, belonging to Mandava Kotayya, bounded on the north and east by B.S. No. 130 part; south by R.S. No. 70; west by B.S. No. 129 part	0'03
59. Ryoti, dry, B.S. No. 130 part, belonging to Krithiventil Siva Ramayya, bounded on the north and east by B.S. No. 130 part; south by R.S. No. 70; west by B.S. No. 130 part	0'05
60. Ryoti, dry, B.S. No. 130 part, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 130 part; east by B.S. No. 132-1 part; south by R.S. No. 71 A; west by B.S. No. 130 part	0'03
61. Ryoti, dry, B.S. No. 132-1 part, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors, guardian No. (1) Mandava Veeraraghavayya, bounded on the north by B.S. No. 132-1 part; east by B.S. No. 132-2 part; south by R.S. No. 71 A; west by B.S. No. 130 part	0'04
62. Ryoti, dry, B.S. No. 132-2 part, belonging to Mandava Anjayya, bounded on the north by B.S. No. 132-2 part; east by B.S. No. 133 part; south by R.S. No. 71 A; west by B.S. No. 132-1 part	0'04
63. Ryoti, dry, B.S. No. 156 part, belonging to Pedaprole Pitchayya, bounded on the north and east by B.S. No. 156-1 part; south by R.S. No. 72; west by B.S. No. 133 part	0'04
64. Ryoti, dry, B.S. No. 156-1 part, belonging to Dittakavi Krishnayya, purchaser Movva Narasamma, bounded on the north by B.S. No. 156-1 part; east by B.S. No. 161-6 part; south by R.S. No. 72; west by B.S. No. 156-1 part	0'03
65. Ryoti, dry, B.S. No. 161-6 part, belonging to Dittakavi Krishnayya, purchaser Movva Narasamma, bounded on the north and east by B.S. No. 161-6 part; south by R.S. No. 72; west by B.S. No. 156-1 part	0'02
66. Ryoti, dry, B.S. No. 161-6 part, belonging to Dittakavi Pitchayya, bounded on the north and east by B.S. No. 161-6 part; south by R.S. No. 72; west by B.S. No. 161-6 part	0'02
67. Ryoti, dry, B.S. No. 161-6 part, belonging to Mandava Siharamayya, bounded on the north by B.S. No. 161-6 part; east by B.S. No. 162 part; south by R.S. No. 72; west by B.S. No. 161-6 part	0'02
68. Ryoti, dry, B.S. No. 162 part, belonging to Mandava Siharamayya, bounded on the north and east by B.S. No. 162 part; south by R.S. No. 73; west by B.S. No. 161-6 part	0'02
69. Ryoti, dry, B.S. No. 162 part, belonging to Mandava Anjayya, bounded on the north and east by B.S. No. 162 part; south by R.S. No. 73; west by B.S. No. 162 part	0'04
70. Ryoti, dry, B.S. No. 162 part, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors guardian No. (1) Mandava Viraraghavayya, bounded on the north by B.S. No. 162 part; east by B.S. No. 166-1 part; south by R.S. No. 73; west by B.S. No. 162 part	0'05
71. (a) Ryoti, dry, B.S. No. 129 part, belonging to Mandava Kotayya, bounded on the north by R.S. No. 71; east by B.S. No. 130 part; south by B.S. No. 124 part; west by B.S. No. 124 part	0'12
71. (b) Ryoti, dry, B.S. No. 130 part, belonging to Mandava Kotayya, bounded on the north by R.S. No. 70; east and south by B.S. No. 130 part; west by B.S. No. 129 part	0'03
72. Ryoti, dry, B.S. No. 130 part, belonging to Krithiventil Sivaranyya, bounded on the north by R.S. No. 70; east, south and west by B.S. No. 130 part	0'05
73. Ryoti, dry, B.S. No. 130 part, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors guardian No. (1) Mandava Viraraghavayya, bounded on the north by R.S. No. 71; east by B.S. No. 132-1 part; south and west by B.S. No. 130 part	0'03
74. Ryoti, dry, B.S. No. 132-1 part, belonging to persons same as in B.S. No. 130 part, bounded on the north same as in B.S. No. 130 part; east by B.S. No. 132-2 part; south by B.S. No. 132-1 part; west by B.S. No. 130 part	0'04
75. Ryoti, dry, B.S. No. 132-2 part, belonging to Mandava Anjayya, bounded on the north by R.S. No. 71 A; east by B.S. No. 133 part; south by B.S. No. 132-2 part; west by B.S. No. 132-1 part	0'04

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76. Ryoti, dry, B.S. No. 156-3 part, belonging to Mandava Anjayya, bounded on the north by R.S. No. 72; east by B.S. No. 156-2 part; south by B.S. No. 156-3 part; west by B.S. No. 133 part	0'04
77. Ryoti, dry, B.S. No. 156-2 part, belonging to Narravula Kotayya, bounded on the north by R.S. No. 72; east by B.S. No. 156-1 part; south by B.S. No. 156-2 part; west by B.S. No. 160-3 part	0'02
78. Ryoti, dry, B.S. No. 156-1 part, belonging to Mandava Nagayya, bounded on the north by R.S. No. 72; east by B.S. No. 161-2 part; south by B.S. No. 156-1 part; west by B.S. No. 156-2 part	0'02
79. Ryoti, dry, B.S. No. 161-2 part, belonging to Narravula Kotayya, bounded on the north by R.S. No. 72; east by B.S. No. 161-6 part; south by B.S. No. 161-2 part; west by B.S. No. 166-1 part	0'02
80. Ryoti, dry, B.S. No. 161-6 part, belonging to Dittakavi Pitchayya, bounded on the north by R.S. No. 72; east and south by B.S. No. 161-6 part; west by B.S. No. 161-2 part	0'02
81. Ryoti, dry, B.S. No. 161-6 part, belonging to Mandava Siharamayya, bounded on the north by R.S. No. 72; east by B.S. No. 162 part; south and west by B.S. No. 161-6 part	0'02
82. Ryoti, dry, B.S. No. 162 part, belonging to Mandava Siharamayya, bounded on the north by R.S. No. 73; east and south by B.S. No. 162 part; west by B.S. No. 161-6 part	0'02
83. Ryoti, dry, B.S. No. 162 part, belonging to Mandava Anjayya, bounded on the north by R.S. No. 73; east, south and west by B.S. No. 162 part	0'04
84. Ryoti, dry, B.S. No. 162 part, belonging to (1) Mandava Viraraghavayya, (2) Mandava Venkataratnam, (3) Mandava Venkateswarlu, Nos. (2) and (3) being minors guardian No. (1) Mandava Viraraghavayya, bounded on the north by R.S. No. 73; east by B.S. No. 166-1 part; south and west by B.S. No. 162 part	0'05
Total .. 3'808	

N.B.—Melvaramdar, Zamindar of Devarakota estate.

Fort St. George, January 20, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1240 of Part I of the Fort St. George Gazette, dated 24th September 1935, required for a well-site to the depressed classes in Velivole village, Divi taluk, Kistna district—

For names of owners 'Devabhakthuni Rhimayya and Venkayya, being minors, guardian mother Achamma,' read '(2) Devabhakthuni Bhimayya, (3) Devabhakthuni Venkayya, being minor, guardian brother Bhimayya' and remember the existing name item (3) as (4).

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1240 of Part I of the Fort St. George Gazette, dated 10th September 1935, required for a pathway to the Arundhatiyas of Pedasanagallu village, Divi taluk, Kistna district—

Against R.S. No. 181-7 part, in respect of southern boundary, for 'No. 183,' read 'No. 183 part.'

Against R.S. No. 183 part, in respect of northern boundary, or 'No. 181,' read 'No. 181-7 part.'

NOTIFICATIONS.

Fort St. George, January 17, 1936.

No. 28.—Under section 48 (1) of the Land Acquisition Act I of 1894, the Governor in Council hereby withdraws from the acquisition of the following lands situated in Kokkiligadda village, Divi taluk, Kistna district, and included in the notification under section 4 (1) of the Act published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935, as required for the excavation of field bodhis under No. X Kokkiligadda channel:—

S. No.	240					ACRE.
"	173	..	..	..	..	0'11
"		..	..	..	..	0'08

No. 29.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from acquisition of lands specified below in the village of Pedaprole, Divi taluk, Kistna district, included in the notification under section 4 (1) of the Land Acquisition Act and published on page 1449 of Part I of the Fort St. George Gazette, dated 29th October 1935:—

Bodhi number.	Survey number.	Extent.
5	111	ACRE.
7	133	0'02
8	133	0'02
		0'02



ACQUISITION OF LANDS.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavation of distributary channel from sluice No. 32 (Part I) of the Kattalai high-level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Trichinopoly, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Trichinopoly district, Trichinopoly taluk, Adavathur village.

	Approximate extent.	ACRE.
(Waste.)		
Government, dry, S.F. No. 26 part, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 26 part; east and south by No. 25 part; west by No. 26 part ..	0'02	
Government, dry, S.F. No. 110-1 part, belonging to S. Karuppan Ambalagan, bounded on the north by No. 110-1 part; east by No. 111-1; south by No. 110-1 part; west by No. 132-2 part ..	0'09	
Government, dry, S.F. No. 110-2 part, belonging to (1) A. Sangan Ambalagan, (2) M. Sthanathu Ambalagan, (3) minor Kuruppanan and (4) Annai, guardian father No. (2), and (5) V. Sangan Ambalagan, bounded on the north by No. 110-2 part; east by No. 108-1; south by No. 110-2 part; west by No. 132-2 part ..	0'09	
Government, dry, S.F. No. 112-3 B part, belonging to S. Anantnarayana Sastri, bounded on the north by No. 112-3 B part; east by Nos. 112-3 B part and 112-3 C part; south by Nos. 112-3 B part and 110-1 part; west by No. 112-3 B part ..	0'07	
Government, dry, S.F. No. 112-3 C part, belonging to (1) M. Kathan Ambalagan, (2) minor Karuppan, guardian father No. (1), (3) P. Marudal Ambalagan, (4) P. Panayadi Ambalagan, (5) P. Kathan Ambalagan and (6) S. Venkataraman Chettiyar, bounded on the north by No. 112-3 C part; east by No. 118-1 part; south by No. 112-3 C part; west by No. 112-3 B part ..	0'16	
Government, dry, S.F. No. 113-1 part, belonging to P. A. Gopalaswami Ayyar, bounded on the north by Nos. 113-1 part and 12-1 part; east by No. 113-1 part; south by Nos. 113-1 part and 131-3 part; west by No. 113-1 part ..	0'08	
Government, dry, S.F. No. 116-1 part, belonging to K. Murugan Ambalagan, bounded on the north by Nos. 116-1 part and 116-4 part; east by No. 116-1 part; south by No. 116-1 part; west by No. 112-3 C part ..	0'05	
(Arable.)		
Government, dry, S.F. No. 116-4 part, belonging to K. Karuvan Ambalagan, bounded on the north by No. 116-4 part; east by No. 116-5 part; south by No. 116-1 part; west by No. 116-4 part & 1 part ..	170 sq. links.	
Government, dry, S.F. No. 116-5 part, belonging to K. Murugan Ambalagan, bounded on the north by No. 116-5 part; east by No. 116-5 part; south by No. 115-1; west by No. 116-5 part, 2, 3 & 4 part ..	0'06	
(Waste.)		
Government, dry, S.F. No. 116-6 part, belonging to (1) K. Parimanam Ambalagan, (2) P. Panayadi Ambalagan, (3) P. Aynan Ambalagan, (4) minor Kathan, guardian father No. (3), (5) K. Perianan Ambalagan, (6) P. Peraman Ambalagan, (7) P. Kamatchi Ambalagan and (8) M. Panayadi Ambalagan, bounded on the north by No. 117-2; east by No. 116-6 part; south and west by No. 116-5 part ..	0'11	
Government, dry, S.F. No. 121-1 part, Agent, Messrs. Parry & Co., Cuddalore, bounded on the north by No. 121-1 & 2 part; east by No. 121-1 part; south by Nos. 121-1 part and 122 part; west by No. 121-1 part ..	0'04	
Government, dry, S.F. No. 121-2 part, belonging to T. K. Perlaswami Pillai, bounded on the north by No. 25 part; east by No. 121-2 part; south by No. 121-1 parts & 2 part; west by No. 121-1 part ..	0'01	
Government, dry, S.F. No. 122 part, belonging to C. Soundrathammal, bounded on the north by Nos. 122 part and 121-1 part; east by No. 122 part; south by Nos. 122 part and 123-1 part; west by No. 122 part ..	0'13	
Government, dry, S.F. No. 123-1 part, belonging to S. Gopalakrishna Ayyar, G. Muthayalu Krishnan, Chettiyar and China Chinnammal alias Sublammal, bounded on the north by Nos. 123-1 part and 122 part; east by No. 123-1 part; south by Nos. 122-1 part and 113-1 part; west by No. 123-1 part ..	0'14	
Government, dry, S.F. No. 126-1 part, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 25 part; east by No. 126-1 part; south by No. 126-2 part; west by No. 126-1 part ..	0'07	
Government, dry, S.F. No. 126-2 part, belonging to Agent, Messrs. Parry & Co., Cuddalore, and A. G. Ramaswami Ayyangar, bounded on the north by No. 126-1 part; east by No. 126-2 part; south by No. 128-1 part; west by No. 126-2 part ..	0'10	

	ACRE.
Government, dry, S.F. No. 128-1 part, belonging to A. G. Rajam Ayyangar, bounded on the north by Nos. 128-1 part and 126-2 part; east by Nos. 128-2 part and 128-1 part; south by No. 128-3 part & 1 part; west by No. 128-1 part & 2 ..	0'17
Government, dry, S.F. No. 128-3 part, belonging to A. G. Rajam Ayyangar, bounded on the north by No. 128-1 part east by No. 127; south by No. 131-2 part; west by No. 128-3 part ..	0'10
Government, dry, S.F. No. 128-4 part, belonging to T. K. Perlaswami Pillai, bounded on the north by No. 128-2; east by No. 128-4 part; south by No. 131-2 part; west by No. 128-4 part ..	0'09
(Arable.)	
Government, dry, S.F. No. 130-2 part, belonging to R. Palaniyandi Ambalagan, mortgagor Doctor Roberts, bounded on the north and east by No. 130-2 part; south by No. 137-1 part; west by Koppa village ..	70 sq. links.
(Waste.)	
Government, dry, S.F. No. 131-2 part, belonging to S. Gopalakrishna Ayyar, bounded on the north by No. 128-1 part; east by No. 131-2 part; south by No. 131-3 part; west by No. 131-2 part ..	0'08
Government, dry, S.F. No. 131-2 part, belonging to S. Gopalakrishna Ayyar, bounded on the north by Nos. 128-3 part, 127 and 123-1 part; east by Nos. 123-1 part and 113-1 part; south by No. 131-2 part & 3 part; west by No. 131-2 part ..	0'11
Government, dry, S.F. No. 131-3 part, belonging to Pichalathinam Pillai, bounded on the north by No. 131-2 part; east by No. 131-3 part; south by No. 132-1 part; west by No. 131-3 part ..	0'17
Government, dry, S.F. No. 131-3 part, belonging to Pichalathinam Pillai, bounded on the north by Nos. 131-3 part, 113-1 part and 131-2 part; east by No. 131-3 part; south by Nos. 131-3 part and 132-1 part; west by No. 131-3 part ..	0'41
Government, dry, S.F. No. 131-3 part, belonging to (1) P. Mookan Ambalagan and minors Marudai and Kathan, guardian brother No. (1), bounded on the north and east by No. 131-3 part; south by No. 132-1 part; west by No. 131-3 part ..	0'02
Government, dry, S.F. No. 132-2 part, belonging to T. Thulasi Das Dongarji Sait and S. Sivaramakrishna Ayyar, bounded on the north by No. 132-2 part & 1 part; east by Nos. 132-2 part and 11-1 part & 2 part; south by No. 132-2 part; west by No. 132-2 part & 4 part ..	3'55
Government, dry, S.F. No. 132-3 part, belonging to P. Alappan Ambalagan, M. Aynan Ambalagan and Periyaswami Ambalagan (mortgagor), bounded on the north by No. 132-3 part; east by No. 132-4 part; south by No. 150 part; west by No. 132-3 part ..	0'06
(Arable.)	
Government, dry, S.F. No. 132-4 part, belonging to (1) P. Alappan Ambalagan, (2) P. Ginnaswami Ambalagan, (3) P. Perianan Ambalagan, (4) P. Arumugam Ambalagan, (5) M. Sukkithamania Ambalagan, (6) minors Muthuvcceran and Muthuswami, guardian father No. (5) and (7) M. Panayadi Ambalagan, (8) minor Alappan, guardian father No. (7) and (4) M. Marudai Ambalagan, bounded on the north by Nos. 132-4 part & 2 part and 133-19 part; east and south by No. 132-4 part; west by No. 132-4 & 3 parts ..	1'25
Government, dry, S.F. No. 133-1 part, belonging to K. Masimalai Ambalagan, bounded on the north by No. 133-1 part; east by No. 133-1 & 2 parts; south by No. 133-1 part; west by No. 134-1 ..	0'02
Government, dry, S.F. No. 133-2 part, belonging to M. Muthukaruppan Ambalagan, bounded on the north and east by No. 133-2 part; south by No. 133-2 & 6 parts; west by No. 133-2 & 1 parts ..	0'05
Government, dry, S.F. No. 133-13 part, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 133-5 part; east by No. 133-13 part; south by No. 133-14 part; west by No. 133-13 part ..	0'07
(Waste.)	
Government, dry, S.F. No. 133-14 part, belonging to (1) A. Marudai Ambalagan, (2) M. Malakkolundu Ambalagan, (3) M. Anai Ambalagan, (4) M. Vayiraperumal Ambalagan and (5) minor Anai, guardian father No. (4), bounded on the north by No. 133-13 part; east by No. 133-14 part; south by No. 133-16 part; west by No. 133-14 part ..	0'02
Government, dry, S.F. No. 133-15 part, belonging to (1) K. Ginnaswami Ambalagan, (2) K. Malayandi Ambalagan and (3) minors Malakkolundu and Marudamuthu, guardian brother No. (1), bounded on the north by No. 133-14 part; east by No. 133-15 part; south by No. 133-16 part; west by No. 133-15 part ..	0'02
Government, dry, S.F. No. 133-16 part, belonging to (1) A. Manicka Ambalagan, (2) M. Marudamuthu Ambalagan, (3) minor Chokkalingam, guardian father No. (2) and (4) M. Rajalingam Ambalagan, (5) M. Evuri Ambalagan, (6) minors Kuruppanan and (7) Vyran, guardian father No. (1), bounded on the north by No. 133-15 part; east by No. 133-16 part; south by No. 133-17 part; west by No. 133-16 part ..	0'02
Government, dry, S.F. No. 133-17 part, belonging to (1) A. Ratanam Ambalagan and (2) minor Marudamuthu, guardian father No. (1), bounded on the north by No. 133-16 part; east by No. 133-17 part; south by No. 133-18 part; west by No. 133-17 part ..	0'02
Government, dry, S.F. No. 133-18 part, belonging to V. Jambulingam Ambalagan, bounded on the north by No. 133-17 part; east by No. 133-18 part; south by No. 133-19 part; west by No. 133-18 part ..	0'02
Government, dry, S.F. No. 133-19 part, belonging to S. Veukatarama Ayyar, bounded on the north by No. 133-18 part; east by No. 133-19 part; south by No. 132-4 part; west by No. 133-19 part ..	0'02



	AOS.
(Arable.)	
Government, dry, S.F. No. 134 part, belonging to (1) M. Muthukaruppa Ambalagaran, (2) P. Meoban Ambalagaran, (3) minors Marudai and (4) Kathan, guardian brother No. (2), bounded on the north by Nos. 134 part and 137-3 part; east by Nos. 134 part and 131-3 part; south by Nos. 133-2 part 3 & 4; west by No. 137-9	0'20
(Waste.)	
Government, dry, S.F. No. 137-1 part, belonging to K. Parimanam Ambalagaran, bounded on the north by No. 140-2; east by Nos. 137-1 part and 130-8; south by No. 137-1 & 2 parts; west by Nos. 137-1 part and 138	0'05
(Arable.)	
Government, dry, S.F. No. 137-2 part, belonging to T. Ratnagiri Ambalagaran, bounded on the north by No. 137-1 part; east by No. 137-2 part; south by No. 137-4 part; west by No. 137-2 part	0'04
Government, dry, S.F. No. 137-4 part, belonging to P. Siyya Muthirai, bounded on the north by No. 137-2 part; east by No. 137-4 part; south by No. 137-5 part; west by No. 137-4 part	0'02
Government, dry, S.F. No. 137-3 part, belonging to Nos. 2, 3 and 4 shown against S.F. No. 134 part, bounded on the north and east by No. 137-3 part; south by No. 134 part; west by No. 137-7 & 6 parts	0'03
Government, dry, S.F. No. 137-5 part, belonging to P. Siyya Muthirai, bounded on the north by No. 137-4 part; east by No. 137-5 part; south by No. 137-6 part; west by No. 137-5 part	0'02
Government, dry, S.F. No. 137-6 part, belonging to P. Siyya Muthirai, bounded on the north by No. 137-5 & 6 parts; east by No. 137-6 & 3 parts; south by No. 137-7; west by No. 137-6 part	0'02
Government, dry, S.F. No. 150 part, belonging to V. Sinnayinan Ambalagaran, bounded on the north by No. 132-3 part; east by Nos. 151-1, 3, 4, 5 & 6 parts; south and west by No. 150 part	0'50
Government, dry, S.F. No. 150 part, belonging to V. Sinnayinan Ambalagaran, bounded on the north by No. 150 part; east by Nos. 151-7, 8, 9 & 10 parts; south by No. 150-9 part; west by No. 150 part	0'26
Government, dry, S.F. No. 151-6 part, belonging to No. 5 to 9 shown against S.F. No. 132-4 part, bounded on the north and east by Nos. 151-6 part; south by No. 151-7 part; west by No. 150 part	0'12
(Waste.)	
Government, dry, S.F. No. 151-7 part, belonging to P. Atappan Ambalagaran, bounded on the north by No. 151-6 part; east by No. 151-7 part; south by No. 151-8 part; west by No. 50 part	0'08
Government, dry, S.F. No. 151-8 part, belonging to same as in S.F. No. 151-6 part, bounded on the north by No. 151-7 part; east by No. 151-8 part; south by No. 151-8 & 9 parts; west by No. 150 part	0'02
(Arable.)	
Government, dry, S.F. No. 151-9 part, belonging to P. Chinneswami Ambalagaran, bounded on the north by No. 151-8 part; east and south by No. 151-9 part; west by No. 150 part	1'90
Government, dry, S.F. No. 156-1 part, belonging to V. Sinnayinan Ambalagaran, bounded on the north by No. 156-1 part; east by No. 156-7; south by Nos. 155-3 and 165-3; west by No. 156-3 part	sq. links.
Government, dry, S.F. No. 164-3 part, belonging to (1) K. Marudai Ambalagaran, (2) M. Mookayinan Ambalagaran, (3) M. Panayadi Ambalagaran, (4) minor Murugayyan, guardian father No. (1), mortgagee P. Marudai Ambalagaran, bounded on the north by No. 156-3 part; east by No. 156-1 part; south by No. 165-1 & 2; west by No. 157-9 part	0'02
Government, dry, S.F. No. 157-9 part, belonging to V. Sinnayinan Ambalagaran, bounded on the north by No. 157-9 part; east by No. 156-3 part; south by Nos. 164-1 and 165-1; west by No. 158-9 part	0'05
(Waste.)	
Government, dry, S.F. No. 158-9 part, belonging to K. Nallayinan Ambalagaran, bounded on the north by No. 158-9 part; east by No. 157-9 part; south by No. 158-10 part; west by No. 158-9 part	1'04
Government, dry, S.F. No. 158-10 part, belonging to (1) K. Nallayinan Ambalagaran, (2) N. Panayadi Ambalagaran, (3) N. Muthuveeran Ambalagaran, (4) minor Aynan, guardian father No. (3), (5) K. Marudai veeran Ambalagaran, (6) minors Kathan and Evuri, guardian father No. (5), (7) K. Muthuveeran Ambalagaran, (8) minors Parimanam and Seppalayan, guardian father No. (7), (9) K. Muthian Ambalagaran, (10) M. Muthuathan Ambalagaran, (11) minors Ponnuswami and Evuri, guardian father No. (9), (12) K. Panayadi Ambalagaran, and (13) minors Malayalathan, Peraswami and Karuvan, guardian father No. (12), bounded on the north and east by No. 158-9 part; south by No. 163-1 part; west by No. 158-10 part	sq. links.
(Arable.)	
Government, dry, S.F. No. 159-9 part, belonging to (1) A. Rajalinga Ambalagaran, (2) K. Malayandi Ambalagaran and (3) minor Manickam, guardian father No. (1), bounded on the north by No. 159 part; east by Nos. 158-1 part; south by No. 159-9 part; west by No. 159-9 part	0'08
Government, dry, S.F. No. 159-9 part, belonging to same as in S.F. No. 159-9 part, bounded on the north by No. 159-9 part; east by No. 158-1 & 2; south by No. 159-21 part; west by No. 159-10 part	0'00
Government, dry, S.F. No. 159-21 part, belonging to (1) M. Nagamuthu Ambalagaran, (2) minor Marudamuthu, guardian father No. (1), and (3) K. Muthian Ambalagaran, bounded on the north by No. 159-10; east by No. 158-2, 3 & 4; south by No. 159-22 part; west by No. 159-21 part	0'18

	ACS.
Government, dry, S.F. No. 159-22 part, belonging to Karavai Ammal, bounded on the north by No. 159-21 part; east by No. 158-4 & 6; s-uth by No. 159-23 part; west by No. 159-22 part	0'11
Government, dry, S.F. No. 159-23 part, belonging to A. Chinmayinan Ambalagaran, bounded on the north by Nos. 158-5 and 159-22 part; east by No. 158-5; south by No. 162 AA-3 part; west by No. 159-23 part	0'38
(Waste.)	
Government, dry, S.F. No. 162 AA-2 C part, belonging to K. Nallayinan Ambalagaran, Zulakabli Ammal and A. Arumuga Muthiraiyan, bounded on the north by No. 163-5 part; east by No. 162 AA-2 C part; south by No. 162 AA-2 C part & AA-11 part; west by No. 162 AA-2 C part	0'08
(Arable.)	
Government, dry, S.F. No. 162 AA-3 part, belonging to same as Nos. (5) to (9) shown against S.F. No. 132-4 part, bounded on the north by No. 159-23 part; east by No. 163-1 & 2 parts; south and west by No. 162 AA-3 part.	0'10
(Waste.)	
Government, dry, S.F. No. 162 BP-1 part, belonging to S. Sivaramakrishna Ayyar, bounded on the north by No. 441-1 part; east by No. 162 BB-1 part; south by No. 171 part; west by No. 162 BB-1 part	0'06
Government, dry, S.F. No. 163-1 part, belonging to same as in S.F. No. 158-10 part, bounded on the north by No. 163-5 & 8; east by No. 163-1 part; south by No. 163-2 part; west by No. 162 AA-3 part	0'05
Government, dry, S.F. No. 163-1 part, belonging to same as in S.F. No. 158-10 part, bounded on the north by No. 158-10 part; east by No. 164-2; south by No. 163-2 part; west by No. 163-1 part	0'03
Government, dry, S.F. No. 163-2 part, belonging to same as Nos. (1) to (8) in S.F. No. 158-10 part, bounded on the north by No. 163-1 part; east by No. 163-2 part; south by No. 163-3 part; west by Nos. 163-2 part and 162 AA-3 part	0'20
Government, dry, S.F. No. 163-2 part, belonging to same as Nos. (1) to (8) in S.F. No. 158-10 part, bounded on the north by No. 163-1 part; east by No. 164-2; south by No. 163-3 part; west by No. 163-2 part	0'05
(Arable.)	
Government, dry, S.F. No. 163-3 part, belonging to same as Nos. (1) to (4) in S.F. No. 159-10 part, bounded on the north by No. 163-2 part; east by No. 163-3 part; south by No. 163-4 part; west by No. 163-3 part	0'49
Government, dry, S.F. No. 163-3 part, belonging to same as Nos. (1) to (4) in S.F. No. 159-10 part, bounded on the north by No. 163-2 part; east by No. 164-2, 6, 7 & 8; south by No. 163-4 part; west by No. 163-3 part	0'08
Government, dry, S.F. No. 163-4 part, belonging to (1) K. Muthuveeran Ambalagaran and (2) minors Parimanam and Seppalayan, guardian father No. (1), mortgagee K. Nallayinan Ambalagaran, bounded on the north by No. 163-3 part; east by No. 163-4 part; south by No. 163-5 part; west by No. 163-4 part	0'32
(Waste.)	
Government, dry, S.F. No. 163-4 part, belonging to (1) K. Muthuveeran Ambalagaran and (2) minors Parimanam and Seppalayan, guardian father No. (1), mortgagee K. Nallayinan Ambalagaran, bounded on the north by No. 163-3 part; east by No. 164-8 & 9; south by No. 163-5 part; west by No. 163-4 part	0'05
Government, dry, S.F. No. 163-5 part, belonging to Muthian Ambalagaran, bounded on the north by No. 163-5 & 4 parts; east by Nos. 163-5 part and 164-9, 10 & 11; south by No. 162 AA-2 C part; west by No. 163-5 parts	0'62
(Arable.)	
Inam, dry, S.F. No. 171 part, belonging to T. K. Periasami Pillai and Adi-Dravida A. Karuppan, bounded on the north by No. 162 BB-1 part; east by No. 171 part; south by Thayanur; west by No. 171 part	0'75
Total	13'07
and 667 sq. links.	

Fort St. George, January 11, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'13 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the excavation of boddie No. 15 under Pothumarru channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Kaikalur taluk, Kalidindi village.

	ACRE.
Personal Inam, dry, R.S. No. 718-1 A, belonging to Kupakula Subbayya alias Subrahmanyam, bounded on the north by R.S. No. 719 A; east by R.S. No. 718-1 B; south by R.S. No. 717-1 A; west by R.S. No. 714	0'04
Rajotwar, dry, R.S. No. 717-1 A, belonging to Chitturi Rattayya, bounded on the north by R.S. No. 718-1 A; east by R.S. No. 717-1 B; south by R.S. No. 715 B; west by R.S. No. 714	0'09
Total	0'13



Under section 6 of the Land Acquisition Act, the Governor in Council hereby declare that the lands specified below and measuring the extents noted below, be the same a little more or less, are needed for a public purpose, to wit, for the field bodhis under No. X. Kokkiligadda channel; and under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Mopidevi village.

Ryoti, dry, B.S. No. 34-1 part, T.S. No. 68 B, belonging to Yarlagadda Raghavayya, bounded on the north by B.S. No. 19 part, T.S. No. 68 A; east by B.S. No. 33 part; south by B.S. No. 34-1 part; west by B.S. No. 35-1 part  
ACs. 0'075  
NOTE—The Zamindar of Devarakota estate is the melvaramdar for the above item.

Peddaprolu village.

Ryoti, dry, B.S. No. 29 part, T.S. No. 101 A, belonging to Ravi Sitamma, wife of Venkatappayya, bounded on the north by B.S. No. 28 part; east by B.S. No. 29 part; south by B.S. No. 31-1 part, T.S. No. 101 B west by B.S. No. 29 part  
0'09

Ryoti, dry, B.S. No. 31-1 part, T.S. No. 101 B, belonging to Murala Somaya, bounded on the north by B.S. No. 29 part, T.S. No. 101 A; east by B.S. No. 32 part; south by B.S. No. 40; west by B.S. No. 31-1 part  
0'03

Ryoti, dry, B.S. No. 31-1 part, T.S. No. 102 A, belonging to Murala Ramudu, bounded on the north by B.S. No. 40; east by B.S. No. 31-1 part, T.S. No. 102 B; south by B.S. No. 31-2 part, T.S. No. 102 C; west by B.S. No. 31-1 part  
0'02

Ryoti, dry, B.S. No. 31-1 part, T.S. No. 102 B, belonging to Murala Somaya, bounded on the north by B.S. No. 40; east by B.S. No. 31-1 part; south by B.S. No. 31-2 part, T.S. No. 102 D; west by B.S. No. 31-1 part, T.S. No. 102 A  
0'05

Ryoti, dry, B.S. No. 31-2 part, T.S. No. 102 C, belonging to Murala Ramudu, bounded on the north by B.S. No. 31-1 part, T.S. No. 102 A; east by B.S. No. 31-2 part, T.S. No. 102 D; south by B.S. No. 31-2 part, T.S. No. 102 E; west by B.S. No. 31-2 part  
0'02

Ryoti, dry, B.S. No. 31-2 part, T.S. No. 102 D, belonging to Murala Somaya, bounded on the north by B.S. No. 31-1 part, T.S. No. 102 B; east by B.S. No. 31-2 part; south by B.S. No. 31-2 part, T.S. No. 102 E; west by B.S. No. 31-2 part, T.S. No. 102 C  
0'03

Ryoti, dry, B.S. No. 31-2 part, T.S. No. 102 E, belonging to Pedaprolu Ramakrishna ayya, bounded on the north by B.S. No. 31-2 part, T.S. No. 102 C & D; east by B.S. No. 31-2 part; south by B.S. No. 31-2 part, T.S. No. 103 B; west by B.S. No. 31-2 part, T.S. No. 103 B  
0'001

Ryoti, dry, B.S. No. 31-2 part, T.S. No. 103 A, belonging to Kruthiventhi Subbayya, son of Venkanna, bounded on the north by B.S. No. 31-2 part; east by B.S. No. 31-2 part, T.S. No. 103 B; south by No. 56, Mopidevi; west by B.S. No. 31-2 part  
0'115

Ryoti, dry, B.S. No. 31-2 part, T.S. No. 103 B, belonging to Pedaprolu Ramakrishnayya, bounded on the north by B.S. No. 31-2 part; east by B.S. No. 31-2 part, T.S. No. 102 E; south by B.S. No. 31-2 part; west by B.S. No. 31-2 part, T.S. No. 103 A  
0'005

Ryoti, dry, B.S. No. 41-3 part, T.S. No. 104 A, belonging to Yadla Virayya, bounded on the north by B.S. No. 38; east by B.S. No. 41-3 part; south by B.S. No. 41-4 part, T.S. No. 104 B; west by B.S. No. 41-3 part  
0'18

Ryoti, dry, B.S. No. 41-4 part, T.S. No. 104 B, belonging to Murala Ramudu, bounded on the north by B.S. No. 41-3 part, T.S. No. 104 A; east by B.S. No. 41-4 part; south by B.S. No. 47; west by B.S. No. 41-5 part  
0'03

Ryoti, dry, B.S. No. 41-5 part, T.S. No. 105 A, belonging to Baleswarupu Krishnamurti, bounded on the north by B.S. No. 47, east by B.S. No. 42 part, T.S. No. 105 B & C; south by B.S. No. 42 part, T.S. No. 105 C; west by B.S. No. 41-5 part  
0'045

Ryoti, dry, B.S. No. 42 part, T.S. No. 105 B, belonging to Thota Subbayya, bounded on the north by B.S. No. 47; east by B.S. No. 42 part; south by B.S. No. 42 part, T.S. No. 105 C; west by B.S. No. 41-5 part, T.S. No. 105 A  
0'015

Ryoti, dry, B.S. No. 42 part, T.S. No. 105 C, belonging to Kruthiventhi Sivaramayya, bounded on the north by B.S. Nos. 42 part and 41-5 part, T.S. No. 105 A & B; east by B.S. No. 42 part; south by B.S. No. 42 part, T.S. No. 106 A; west by B.S. Nos. 41-5 part and 42 part, T.S. No. 106 A  
0'05

Ryoti, dry, B.S. No. 42 part, T.S. No. 106 A, belonging to Murala Somaya, bounded on the north by B.S. No. 42 part, T.S. No. 105 C; east by B.S. No. 42 part; south by B.S. No. 42 part, T.S. No. 106 B; west by B.S. No. 42 part  
0'025

Ryoti, dry, B.S. No. 42 part, T.S. No. 106 B, belonging to Murala Ramudu, bounded on the north by B.S. No. 42 part, T.S. No. 106 A; east by B.S. No. 42 part; south by B.S. No. 42 part, T.S. No. 106 C; west by B.S. No. 42 part  
0'025

Ryoti, dry, B.S. No. 42 part, T.S. No. 106 C, belonging to Kondeti Bullama, wife of Kotappa, bounded on the north by B.S. No. 42 part, T.S. No. 106 B; east by B.S. No. 42 part; south by B.S. No. 43-1 part, T.S. No. 106 D; west by B.S. No. 42 part  
0'025

Ryoti, dry, B.S. No. 43-1 part, T.S. No. 106 D, belonging to Yadla Virayya, bounded on the north by B.S. No. 42 part, T.S. No. 106 C; east by B.S. No. 43-1 part; south by No. 56, Mopidevi; west by B.S. No. 43-1 part  
0'065

Ryoti, dry, B.S. No. 53-1 part, T.S. No. 107 A, belonging to Mandava Sakuntalamma, wife of Nagayya, bounded on the north by B.S. No. 53-1 part; east by B.S. No. 55-8 part; part, T.S. No. 107 B; south by B.S. No. 55-8 part; west by B.S. No. 53-1 part, T.S. No. 106 D  
0'06

Ryoti, dry, B.S. No. 53-2 part, T.S. No. 107 B, belonging to Vemuri Venkata Subbarao, bounded on the north by B.S. No. 53-2 part; east by B.S. No. 54 part; south by B.S. No. 55-6 part; west by B.S. No. 53-1 part, T.S. No. 107 A  
ACs. 0'08

Ryoti, dry, B.S. No. 49-11 part, T.S. No. 108 A, belonging to Yarlagadda Viratashavayya, bounded on the north by B.S. No. 49-11 part; east by B.S. No. 49-12 part, T.S. No. 108 B; south by B.S. No. 48-1 part; west by B.S. No. 49-11 part, T.S. No. 108 F  
0'01

Ryoti, dry, B.S. No. 49-12 part, T.S. No. 108 B, belonging to Mandava Kotayya, bounded on the north by B.S. No. 49-12 part; east by B.S. No. 55-8 part, T.S. No. 108 C; south by B.S. No. 48-1 part; west by B.S. No. 49-11 part, T.S. No. 108 A  
0'04

Ryoti, dry, B.S. No. 55-6 part, T.S. No. 108 C, belonging to Yannam Venkanna, mortgagee Immidiseti Kesavulu, bounded on the north by B.S. No. 53-1 part, T.S. No. 108 D; east by B.S. No. 55-6 part; south by B.S. No. 48-1 part; west by B.S. No. 49-12 part, T.S. No. 108 B  
0'08

Ryoti, dry, B.S. No. 53-1 part, T.S. No. 108 D, belonging to Mandava Sakuntalamma, wife of Nagayya, bounded on the north by B.S. No. 53-1 part; east by B.S. No. 53-1 part, T.S. No. 107 A; south by B.S. No. 55-6 part, T.S. No. 108 C; west by B.S. No. 40-13 part  
0'001

Ryoti, dry, B.S. No. 49-7 part, T.S. No. 109 A, belonging to Adi Venkataswami, bounded on the north by B.S. No. 49-7 part; east by B.S. No. 48-8 part, T.S. No. 109 B; south by B.S. No. 48-3 part, T.S. No. 109 E; west by B.S. No. 49-7 part, T.S. No. 110 A  
0'01

Ryoti, dry, B.S. No. 49-8 part, T.S. No. 109 B, belonging to Yejella Raghavayya, bounded on the north by B.S. No. 49-8 part; east by B.S. No. 49-9 part, T.S. No. 109 C; south by B.S. No. 48-3 part, T.S. No. 109 E; west by B.S. No. 49-7 part, T.S. No. 109 A  
0'01

Ryoti, dry, B.S. No. 49-9 part, T.S. No. 109 C, belonging to Yannam Rattamma, wife of Venkanna, bounded on the north by B.S. No. 49-9 part; east by B.S. No. 49-10 part, T.S. No. 109 D; south by B.S. No. 48-3 part, T.S. No. 109 E; west by B.S. No. 49-8 part, T.S. No. 109 B  
0'01

Ryoti, dry, B.S. No. 49-10 part, T.S. No. 109 D, belonging to Yejella Kotayya and Yejella Ramayya, bounded on the north by B.S. No. 49-10 part; east by B.S. No. 48-1 part, T.S. No. 109 G; south by B.S. No. 48-3 part, T.S. No. 109 E; west by B.S. No. 49-9 part, T.S. No. 109 C  
0'01

Ryoti, dry, B.S. No. 48-3 part, T.S. No. 109 E, belonging to Adi Venkataswami, bounded on the north by B.S. No. 49-7 part to 10 part, T.S. No. 109 A to D; east by B.S. No. 48-1 part, T.S. No. 109 G; south by B.S. No. 48-3 part, T.S. No. 109 E; west by B.S. No. 48-3 part, T.S. No. 110 B  
0'03

Ryoti, dry, B.S. No. 49-11 part, T.S. No. 109 F, belonging to Yarlagadda Vira Raghavayya, bounded on the north by B.S. No. 49-11 part; east by B.S. No. 49-11 part, T.S. No. 108 A; south by B.S. No. 48-1 part, T.S. No. 109 G; west by B.S. No. 49-11 part  
0'001

Ryoti, dry, B.S. No. 48-1 part, T.S. No. 109 G, belonging to Yannam Rattamma, wife of Venkanna, bounded on the north by B.S. No. 49-11 part, T.S. No. 109 F; east and south by B.S. No. 48-1 part; west by B.S. Nos. 49-10 part and 48-3 part, T.S. No. 109 D & E  
0'03

Ryoti, dry, B.S. No. 49-7 part, T.S. No. 110 A, belonging to Adi Venkataswami, bounded on the north and east by B.S. No. 49-7 part, T.S. No. 109 A; south by B.S. No. 48-3 part, T.S. No. 110 B; west by B.S. No. 49-7 part  
0'001

Ryoti, dry, B.S. No. 48-3 part, T.S. No. 110 B, belonging to Adi Venkataswami, bounded on the north by B.S. No. 49-7 part, T.S. No. 110 A; east by B.S. No. 48-3 part, T.S. No. 110 C; south by B.S. No. 48-3 part, T.S. No. 110 C; west by B.S. No. 44 part  
0'04

Ryoti, dry, B.S. No. 48-3 part, T.S. No. 110 C, belonging to Immidiseti Kesavulu, bounded on the north by B.S. No. 48-3 part, T.S. No. 110 B; east by B.S. No. 48-3 part; south by B.S. No. 48-4 part, T.S. No. 110 D-1; west by B.S. No. 44 part  
0'03

Ryoti, dry, B.S. No. 48-4 part, T.S. No. 110 D-1, belonging to Immidiseti Kesavulu, bounded on the north by B.S. No. 48-3 part, T.S. No. 110 C; east by B.S. No. 48-4 part; south by B.S. No. 48-4 part, T.S. No. 110 D-2; west by B.S. No. 44 part  
0'05

Ryoti, dry, B.S. No. 48-4 part, T.S. No. 110 D-2, belonging to Adi Venkataswami, bounded on the north by B.S. No. 48-4 part, T.S. No. 110 D-1; east by B.S. No. 48-4 part; south by B.S. No. 48-6 part, T.S. No. 110 E; west by B.S. No. 44 part  
0'005

Ryoti, dry, B.S. No. 48-5 part, T.S. No. 110 E, belonging to Yadlapalli Peda Venkayya, mortgagee Vadlamudi Rangayya, bounded on the north by B.S. No. 48-4 part, T.S. No. 110 D-2; east by B.S. No. 48-5 part; south by B.S. No. 47 part, T.S. No. 111 A; west by B.S. No. 44 part  
0'045

Ryoti, dry, B.S. No. 47 part, T.S. No. 111 A, belonging to (1) Mandava Viratashavayya, (2) Mandava Venkataratnam and (3) Mandava Venkateswarulu, Nos. (2) and (3) being minors by guardian and uncle Viratashavayya, bounded on the north by B.S. No. 48-5 part, T.S. No. 110 E; east by B.S. No. 47 part; south by B.S. No. 7 part, T.S. No. 111 B; west by B.S. No. 44 part  
0'04

Ryoti, dry, B.S. No. 47 part, T.S. No. 111 B, belonging to Nadella Venkataramayya, bounded on the north by B.S. No. 47 part, T.S. No. 111 A; east by B.S. No. 47 part; south by B.S. No. 46-1 part, T.S. No. 112 A; west by B.S. No. 44 part  
0'06

Ryoti, dry, B.S. No. 46-1 part, T.S. No. 112 A, belonging to Thota Ankamma, wife of Lakshmana, bounded on the north by B.S. No. 47 part, T.S. No. 111 B; east by B.S. No. 46-1 part; south by B.S. No. 45-1 part, T.S. No. 112 B; west by B.S. No. 44 part  
0'08

Ryoti, dry, B.S. No. 46-1 part, T.S. No. 112 B, belonging to Kavi Subbayya, bounded on the north by B.S. No. 46-1 part, T.S. No. 112 A; east by B.S. No. 46-1 part; south by B.S. No. 49; west by B.S. No. 44 part  
0'05

Ryoti, dry, B.S. No. 45-1 part, T.S. No. 113 A, belonging to Ravi Subbayya, bounded on the north by B.S. No. 49; east by B.S. No. 45-1 part; south by B.S. No. 45-2 part, T.S. No. 113 B; west by B.S. No. 44 part  
0'015

Ryoti, dry, B.S. No. 45-2 part, T.S. No. 113 B, belonging to Bachu Plohayya, bounded on the north by B.S. No. 45-1 part, T.S. No. 113 A; east by B.S. No. 45-2 part; south by B.S. No. 45-3 part, T.S. No. 113 C; west by B.S. No. 44 part  
0'065

Ryoti, dry, B.S. No. 45-3 part, T.S. No. 113 C, belonging to Bachu Akkayya, bounded on the north by B.S. No. 45-2 part, T.S. No. 113 B; east by B.S. No. 45-3 part; south by No. 56, Mopidevi; west by B.S. No. 44 part  
0'06



Ryoti, dry, B.S. No. 66-1 part, T.S. No. 114, belonging to Nadella Venkataramayya, bounded on the north, east and south by B.S. No. 66-1 part; west by B.S. No. 62-3 part, T.S. No. 115 B	ACS.
Ryo i, dry, B.S. No. 62-2 part, T.S. No. 115 A, belonging to Kruthiventi Venkateswara Rao, bounded on the north by B.S. No. 62-2 part; east by B.S. No. 42-3 part, T.S. No. 11; south by B.S. No. 62-2 part; west by B.S. No. 62-1 part, T.S. No. 116 B	0*13
Ryoti, dry, B.S. No. 62-3 part, T.S. No. 115 B, belonging to Gullapalli Sitharamayya, bounded on the north by B.S. No. 62-3 part; east by B.S. No. 66-1 part, T.S. No. 114; south by B.S. No. 62-3 part; west by B.S. No. 62-2 part, T.S. No. 115 A	0*06
Ryoti, dry, B.S. No. 59-3 part, T.S. No. 116 A, belonging to Vemuri Ramayya, bounded on the north by B.S. No. 59-3 part; east by B.S. No. 62-1 part, T.S. No. 116 B; south by B.S. No. 59-3 part; west by B.S. No. 59-2 part, T.S. No. 117 B	0*06
Ryoti, dry, B.S. No. 62-1 part, T.S. No. 116 B, belonging to Ravi Sithamma, wife of Venkatappayya, bounded on the north by B.S. No. 62-1 part; east by B.S. No. 62-2 part, T.S. No. 115 A; south by B.S. No. 62-1 part; west by B.S. No. 59-3 part, T.S. No. 116 A	0*065
Ryoti, dry, B.S. No. 57 part, T.S. No. 117 A, belonging to Mandava Sitharamayya, bounded on the north by B.S. No. 57 part; east by B.S. No. 59-2 part, T.S. No. 117 B; south by B.S. No. 57 part; west by B.S. No. 57 part, T.S. No. 118 A	0*045
Ryoti, dry, B.S. No. 59-2 part, T.S. No. 117-B, belonging to Ravi Sithamma, wife of Venkatappayya, bounded on the north by B.S. No. 59-2 part; east by B.S. No. 59-3 part, T.S. No. 116 A; south by B.S. No. 59-2 part; west by B.S. No. 57 part, T.S. No. 117 A	0*01
Ryoti, dry, B.S. No. 57 part, T.S. No. 118 A, belonging to Mandava Sitharamayya, bounded on the north by B.S. No. 57 part, T.S. No. 117 A; east by B.S. No. 57 part; south by B.S. No. 57 part, T.S. No. 118 B; west by B.S. No. 57 part	0*10
Ryoti, dry, B.S. No. 57 part, T.S. No. 118 B, belonging to Kruthiventi Venkata Subbayya, bounded on the north by B.S. No. 57 part, T.S. No. 118 A; east by B.S. No. 57 part; south and west by B.S. No. 57 part, T.S. No. 119 C	0*02
Ryoti, dry, B.S. No. 47 part, T.S. No. 119 A, belonging to Nadella Venkataramayya, bounded on the north by B.S. No. 47 part; east by B.S. No. 57 part, T.S. No. 119 B; south by B.S. No. 58-1 part; west by B.S. No. 47 part, T.S. No. 120 A	0*17
Ryoti, dry, B.S. No. 57 part, T.S. No. 119 B, belonging to Kruthiventi Venkateswararao, bounded on the north by B.S. No. 57 part; east by B.S. No. 57 part, T.S. No. 119 C; south by B.S. No. 57 part; west by B.S. No. 47 part, T.S. No. 119 A	0*08
Ryoti, dry, B.S. No. 57 part, T.S. No. 119 C, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 57 part, T.S. No. 118 B; east and south by B.S. No. 57 part; west by B.S. No. 57 part, T.S. No. 119 B	0*04
Ryoti, dry, B.S. No. 47 part, T.S. No. 120 A, belonging to Nadella Venkataramayya, bounded on the north and east by B.S. No. 47 part, T.S. No. 119 A; south by B.S. No. 58-1 part, T.S. No. 120 B; west by B.S. No. 46-4 part	0*002
Ryoti, dry, B.S. No. 58-1 part, T.S. No. 120 B, belonging to Kruthiventi Venkateswararao, bounded on the north by B.S. No. 47 part, T.S. No. 120 A; east by B.S. No. 58-1 part; south by B.S. No. 58-1 part, T.S. No. 121 A; west by B.S. No. 46-4 part	0*001
Ryoti, dry, B.S. No. 53-1 part, T.S. No. 121 A, belonging to Kruthiventi Venkateswararao, bounded on the north by B.S. No. 53-1 part; east by B.S. No. 58-2 part, T.S. No. 121 B; south by B.S. No. 51; west by B.S. No. 58-1 part, T.S. No. 120 B	0*11
Ryoti, dry, B.S. No. 58-2 part, T.S. No. 121 B, belonging to Kruthiventi Venkateswararao, bounded on the north by B.S. No. 58-2 part; east by B.S. No. 58-2 part, T.S. No. 121 C; south by B.S. No. 51; west by B.S. No. 58-1 part, T.S. No. 121 A	0*11
Ryoti, dry, B.S. No. 58-2 part, T.S. No. 121 C, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 58-2 part; east by B.S. No. 58-3 part, T.S. No. 121 D; south by B.S. No. 51; west by B.S. No. 58-2 part, T.S. No. 121 B	0*01
Ryoti, dry, B.S. No. 58-3 part, T.S. No. 121 D, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 58-3 part; east by B.S. No. 58-3 part, T.S. No. 122 A; south by B.S. No. 51; west by B.S. No. 58-2 part, T.S. No. 121 C	0*03
Ryo i, dry, B.S. No. 58-3 part, T.S. No. 122 A, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 18-3 part; east by B.S. No. 58-4 part, T.S. No. 122 B; south by B.S. No. 51; west by B.S. No. 54-3 part, T.S. No. 121 D	0*02
Ryoti, dry, B.S. No. 58-4 part, T.S. No. 122 B, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 58-4 part; east by B.S. No. 58-5 part, T.S. No. 122 C; south by B.S. No. 51; west by B.S. No. 58-3 part, T.S. No. 122 A	0*02
Ryoti, dry, B.S. No. 58-5 part, T.S. No. 122 C, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 58-5 part; east by B.S. No. 63-1 part, T.S. No. 122 D; south by B.S. No. 51; west by B.S. No. 58-4 part, T.S. No. 122 B	0*01
Ryoti, dry, B.S. No. 63-1 part, T.S. No. 122 D, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 63-1 part; east by B.S. No. 63-5 part, T.S. No. 122 E; south by B.S. No. 52; west by B.S. No. 58-5 part, T.S. No. 122 C	0*02
Ryoti, dry, B.S. No. 63-5 part, T.S. No. 122 E, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 63-5 part; east by B.S. No. 63-5 part, T.S. No. 123 A; south by B.S. No. 52; west by B.S. No. 63-1 part, T.S. No. 122 D	0*10
Ryoti, dry, B.S. No. 63-5 part, T.S. No. 123 A, belonging to Kruthiventi Venkatasubbayya, bounded on the north by B.S. No. 63-5 part; east by B.S. No. 63-5 part, T.S. No. 123 B; south by B.S. No. 52; west by B.S. No. 63-5 part, T.S. No. 123 E	0*01

Ryoti, dry, B.S. No. 63-5 part, T.S. No. 123 B, belonging to Kotaru Ramakrishnayya, bounded on the north by B.S. No. 63-5 part; east by B.S. No. 63-5 part, T.S. No. 123 C; south by B.S. Nos. 52 and 53; west by B.S. No. 63-5 part, T.S. No. 123 A	ACS.
Ryoti, dry, B.S. No. 63-5 part, T.S. No. 123 C, belonging to Kanthamneni Kodamdarumayya and Ramachandrayya, bounded on the north by B.S. No. 63-5 part; east by B.S. No. 64; south by B.S. No. 53; west by B.S. No. 63-5 part, T.S. No. 123 B	0*035
Ryoti, dry, B.S. No. 116 part, T.S. No. 124 A, belonging to Yadiapalli Rattayya, bounded on the north and east by B.S. No. 116 part; south by B.S. No. 116 part, T.S. No. 124 B; west by B.S. No. 111 part	0*035
Ryoti, dry, B.S. No. 116 part, T.S. No. 124 B, belonging to Yadiapalli Peda Venkayya, mortgagee Vadlanudi Rangayya, bounded on the north by B.S. No. 116 part, T.S. No. 124 A; east by B.S. No. 116 part; south by B.S. No. 116 part, T.S. No. 124 C; west by B.S. No. 111 part	0*03
Ryoti, dry, B.S. No. 116 part, T.S. No. 124 C, belonging to Yadiapalli China Venkayya, bounded on the north by B.S. No. 116 part, T.S. No. 124 B; east by B.S. No. 116 part; south by B.S. No. 116 part, T.S. No. 125; west by B.S. No. 111 part	0*03
Ryoti, dry, B.S. No. 116 part, T.S. No. 125, belonging to Yadiapalli China Venkayya, bounded on the north and east by B.S. No. 116 part; south by B.S. No. 55 C; west by B.S. No. 116 part, T.S. No. 124 C	0*02
Ryoti, dry, B.S. No. 119-1 part, T.S. No. 126 A, belonging to Yadi Seshayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 119-1 part, T.S. No. 126 B; south by B.S. No. 57; west by B.S. No. 118 part	0*16
Ryoti, dry, B.S. No. 119-1 part, T.S. No. 126 B, belonging to Yadiapalli Rattayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 119-1 part, T.S. No. 126 C; south by B.S. No. 57; west by B.S. No. 119-1 part, T.S. No. 126 A	0*015
Ryoti, dry, B.S. No. 119-1 part, T.S. No. 126 C, belonging to Yadiapalli Peda Venkayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 119-1 part, T.S. No. 126 D; south by B.S. No. 57 and No. 56 Mopdevi; west by B.S. No. 119-1 part, T.S. No. 126 B	0*025
Ryoti, dry, B.S. No. 119-1 part, T.S. No. 126 D, belonging to Yadiapalli Kristayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 119-1 part, T.S. No. 126 E; south by B.S. No. 53 and No. 52, Mopdevi; west by B.S. No. 119-1 part, T.S. No. 126 C	0*035
Ryoti, dry, B.S. No. 119-1 part, T.S. No. 126 E, belonging to Yadiapalli China Venkayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 125 part; south by B.S. No. 58; west by B.S. No. 119-1 part, T.S. No. 126 D	0*02
Total	3*347

N.B.—The Zamindar of Devarakota estate is the melvaramdar for all the above items.

Fort St. George, January 10, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.16 acres, be the same a little more or less, is needed for a public purpose, to wit, for constructing quarters for the Presidency General Reserve Police Force; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Saidapet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Saidapet, and may be inspected at any time during office hours.

Chingleput district, Saidapet taluk, No. 136. Shrotriyam Adambakkam village.

Dry, P. No. 890, (new S. No. 58), owners Mrs. S. Job, Shun Isaac and M. Isaacs, bounded on the north by Pallavaram road S. No. 1422 or St. Thomas' Mount; east and south by Reserve Police lines S. No. 9; west by P. No. 889 and house of Ayya Pillai and others	ACS.
Inam, dry, P. No. 689 (portion), dry, P. No. 630-1 & 2, dry, P. No. 691 (portion) (new S. No. 59), belonging to Kadir Khan Sahib, Muthiyalu, Koppam and Jagadisan, minors by father and guardian Muthiyalu, mortgagee Adambakkam Co-operative Society, Saigan, Annayee, Pappammal, Errayya, Lokayya, Govindan and Govindaswami Nayudu (occupier), trustee to Marundeswaraswami Devasthanam at Tiruvannamur, bounded on the north and east by Reserve Police line S. No. 9; south by channel P. No. 688; west by vacant lands of Kadir Khan and Govindaswami Nayudu P. Nos. 689 and 691	1*01
Total	2*16

NOTE.—Melvaramdar—Tiruvannamalai Mutt, represented by Sri Ponnambala Desikar, residing at Kunnakudi, Ramnad district; Isaradar—Minors S. Ven-gopal Ayyar and Gopalasundaram, sons of late S. Ramachandria Ayyar, represented by mother and guardian Sundarammal.

Fort St. George, January 8, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 1.37 acres, be the same a little more or less, is needed for a public purpose, to wit, for strengthening the banks of the Cauvery; and, under sections 3 and 7 of the same Act, the Sub-Collector, Kumbakonam, is appointed to perform the functions of



a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Kumbakonam, and may be inspected at any time during office hours.

Tanjore district, Kumbakonam taluk,  
Inam Tiruvisanallur (Paruthikudi II bit) village.

Personal inam, dry, R.S. No. 331-4 A, pattadar S. Natesa Padayachi, vendee Rao Sahib D. Srinivasa Ayyangar and D. Rajagopala Ayyangar, bounded on the north by R.S. No. 331-1; east by R.S. No. 332-2 A; south by R.S. No. 331-4 B; west by R.S. No. 331-3 & 4 B	403.
Personal inam, dry, R.S. No. 332-2 A, pattadar V. Bapu Ammal, bounded on the north by R.S. Nos. 332-1 and 337-2; east by R.S. No. 332-3 A; south by R.S. No. 332-2 B; west by R.S. No. 331-4 A	0'06
Personal inam, dry, R.S. No. 332-3 A, pattadars Radukrishna Padayachi and minor Sivasubramanian, guardian Radakrishna Padayachi, bounded on the north by R.S. Nos. 337-2 and 336-5; east by R.S. No. 336-5; south by R.S. No. 332-3 B; west by R.S. No. 332-2 A	0'11
Personal inam, dry, R.S. No. 334-1 A, pattadar N. S. Guruswami Padayachi, vendee Rajagopala Konar, bounded on the north by R.S. No. 335-13; east by R.S. No. 334-2 A; south by R.S. No. 334-1 B; west by R.S. No. 336-13	0'05
Personal inam, dry, R.S. No. 334-2 A, pattadars S. Subramania Ayyar and M. Rengaswami Ayyar, vendees P. Govindaswami Konar and P. Ramayya Konar, bounded on the north by R.S. No. 335-13; east by R.S. No. 334-3 A; south by R.S. No. 334-2 B; west by R.S. No. 334-1 A	0'06
Personal inam, dry, R.S. No. 334-3 A, pattadar Pandithurai Viswanathaswami trustee minor Sundaram by guardian Rukmani Ammal, bounded on the north by R.S. No. 335-13; east by R.S. No. 334-4 A; south by R.S. No. 334-3 B; west by R.S. No. 334-2 A	0'03
Personal inam, dry, R.S. No. 334-4 A, pattadars P. Govindaswami Konar and P. Ramayya Konar, bounded on the north by R.S. No. 335-13; east by R.S. No. 334-5 A; south by R.S. No. 334-4 B; west by R.S. No. 334-3 A	0'01
Personal inam, dry, R.S. No. 334-5 A, pattadars T. M. Singaravelu Pillai and T. V. Seetharama Sastri, real owner Muthukumara Pillai, bounded on the north by R.S. No. 335-13; east by Tiruvisanallur Pandaravadai; south by R.S. No. 334-5 B; west by R.S. No. 334-4 A	0'02
Personal inam, dry, R.S. No. 336-2 B, pattadar S. Somasundara Padayachi, mortgagee Kalyani Ammal, bounded on the north by R.S. No. 336-2 A; east by R.S. No. 336-3 B; south by R.S. No. 336-5; west by R.S. No. 336-1	0'02
Personal inam, dry, R.S. No. 336-3 B, pattadars P. Govindaswami Konar and P. Rajagopala Konar, bounded on the north by R.S. No. 336-3 A; east by R.S. No. 336-4 B; south by R.S. No. 336-5; west by R.S. No. 336-2 B	0'05
Personal inam, dry, R.S. No. 336-4 B, pattadar T. V. Seetharama Sastri, bounded on the north by R.S. No. 336-4 A; east by Tiruvisanallur Pandaravadai, south by R.S. No. 336-5; west by R.S. No. 336-3 B	0'06
Personal inam, dry, R.S. No. 452-1 B, pattadar A. Murugesu Padayachi, vendee K. Govinda Pillai, lessee Marudamuthu Padayachi, bounded on the north by R.S. No. 452-1 A; east by R.S. No. 452-2 E; south by R.S. No. 452-4; west by Tiruvisanallur Pandaravadai	0'02
Personal inam, dry, R.S. No. 452-2 B, pattadar Pachaiahachi, mortgagees Viswanatha Ayyar, G. Saravanna Pillai and Arumuga Pillai, bounded on the north by R.S. No. 452-2 A; east by R.S. No. 452-3 B; south by R.S. No. 452-4; west by R.S. No. 452-1 B	0'07
Personal inam, dry, R.S. No. 452-3 B, pattadar S. Narayanaswami Sastri, bounded on the north by R.S. No. 452-3 A; east by R.S. No. 457-1 B; south by R.S. No. 452-4; west by R.S. No. 452-2 B	0'03
Personal inam, dry, R.S. No. 457-1 B, pattadar S. Srinivasa Padayachi, bounded on the north by R.S. No. 457-1 A; east by R.S. No. 470-2; south by R.S. No. 457-2; west by R.S. No. 452-3 B	0'05
Personal inam, dry, R.S. No. 470-2, pattadar T. N. Venkatarama Sastri, bounded on the north by R.S. No. 470-1; east by R.S. No. 471-2; south by R.S. No. 476-1; west by R.S. No. 457-1 B	0'23
Personal inam, dry, R.S. No. 471-2, pattadars T. N. Venkatarama Sastri, N. Subbalakshmi Ammal and K. S. Narayanaswami Ayyar, bounded on the north by R.S. No. 471-1; east by R.S. No. 472-1 B; south by R.S. Nos. 476-1 and 475-1; west by R.S. No. 470-2	0'22
Personal inam, dry, R.S. No. 472-1 B, pattadar T. S. Ramamurthi Sastri, bounded on the north by R.S. No. 472-1 A; east by R.S. No. 474-1; south by R.S. No. 475-1; west by R.S. No. 471-2	0'07
Total	1'37

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.12 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for Addatigala-Timmapuram road; and, under sections 3 and 7 of the same Act, the Assistant Agent, Peddapuram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Assistant Agent, Peddapuram, and may be inspected at any time during office hours.

East Godavari district, Yellavaram taluk,  
Yellavaram village.

Unfranchised carpenter and blacksmith service inam, dry, S. No. 25-1, belonging to Gantha Veeraswami, bounded on the north by No. 15-2 road; east by No. 15-2 A road; south by No. 52 road; west by Nos. 15-2 and 52 road	ACRE. 0'12
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Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.25 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for Labour school-site; and, under sections 3 and 7 of the same Act, the District Labour Officer, East Godavari, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, East Godavari, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Rajahmundry taluk,  
Vangalapudi village.

Government, dry, R.S. No. 69-12 A, owner and occupier Raja Bapanamma, widow of Venkanna, reverslosers Duddukuri Ankamma, widow of Ratnam, Chundru Subayamma, wife of Aravulu and Raja Battamma (unmarried), being minor by mother and guardian Raja Bapanamma, bounded on the north by R.S. No. 69-11; east by R.S. No. 69-12 B; south by public street, local fund; west by local fund panta	ACRE. 0'25
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Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.27 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for constructing a new head sluice in the north main channel above Peikulam regulator and for digging a connecting channel for supply to Palayakayal tank; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tuticorin, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tuticorin, and may be inspected at any time during office hours.

Tinnevely district, Srivaikuntam taluk, Inam  
Thiruppani Chettikulam village.

Inam, wet, No. 189-2, pattadars William A. Chellayya Pillai, Ayyadurai Jesudasan Appaswami, Kribal Dosa Appaswami, nary Ponnammal, Ratnam Kumarappa formerly Ratnam Cornelius, Mrs. Elizabeth Sornammal Appaswami and Inambar trustee Swami Nellaippar Kanthimathi Ammal temple, Tinnevely town, bounded on the north by No. 191 channel; east by No. 159-3 wet; south by No. 187 road; west by Nos. 190 and 189-1 wet	ACRE. 0'27
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Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.39 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for building a labour school; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ranipet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ranipet, and may be inspected at any time during office hours.

North Arcot district, Wallajapet taluk,  
Varaghur village.

Government, dry, No. 733-3, owners Govinda Udaiyan, Vijayaraghava Udaiyan, Krishna Udaiyan, Chokkalinga Udaiyan and Arumuga Udaiyan, mortgagees Sadya Pillai, Puttur and Kanna Chetti, Varaghur, bounded on the north by No. 733-5 A; east by No. 733-9; south by No. 733-11; west by No. 733-7	ACRE. 0'39
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Fort St. George, January 17, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.04 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for construction of outfall sluice at the infall of minor drain A; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Amalapuram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Amalapuram, and may be inspected at any time during office hours.

East Godavari district, Amalapuram taluk,  
G. Venavaram village.

Government, dry, S. No. 301-4 B, belonging to Vakalagiri Ramamurthi, son of Peddayya, bounded on the north and east by S. No. 301-4 A; south by S. No. 302-3; west by S. No. 297 part	ACRE. 0'04
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Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating a surplus channel from the proposed outlet in Manjampalli channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Sermadevi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Sermadevi, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Ambasamudram taluk,  
No. 23. Mela Ambur village.

	Approximate extent.
Ryotwari, wet, S. No. 46 part, belonging to (1) Lakshminarayani (minor), (2) Krishna Sastri and (3) Sankarier. (No. (2) managing member for Nos. (1) and (3)), bounded on the north by No. 44-1 part; east by No. 45 part; south and west by No. 46 part	0'01
Ryotwari, wet, S. No. 45 part, belonging to Subbayya Ayyar, bounded on the north by No. 45 part; east and south by No. 101; west by No. 46 part	0'05
Ryotwari, wet, S. No. 44-1 part, belonging to (1) Sivasailam Ayyar, (2) Vallammal, (3) Venkathathi Ayyar, (No. (3) has no enjoyment), (4) Hanbara Ayyar, (5) minor Narayana Ayyar, guardian No. (4) and (6) Pallakku Rama Ayyar, bounded on the north by No. 43-2 A part; east by No. 44-1 part; south by No. 45 part; west by No. 44-1 part	0'43
Ryotwari, wet, S. No. 43-2 A part, belonging to Narayana Ayyar, bounded on the north by No. 43-2 B part; east by No. 43-2 A part; south by No. 44-1 part; west by No. 43-3 & 2-B part	0'12
Ryotwari, wet, S. No. 43-2 B part, belonging to S. Ayya Ayyar, bounded on the north by No. 42-1 part; east by No. 43-2 A part & 2 B part; south by No. 43-2 A part; west by No. 43-2 B part	0'09
Ryotwari, wet, S. No. 42-1 part, belonging to Ramayya Ayyar, Viswam Ayyar, Krishna Ayyar, Sathiyaveeswara Ayyar, Sankaranarayana Ayyar and Ananthanarayana Sarma alias Pichumani Ayyar, mortgagees Lakshmana Ayyar and Sundaram Ayyar, bounded on the north by No. 41-9 part & 10 part; east by No. 42-1 part; south by No. 43-2 B part; west by No. 42-1 part	0'11
Ryotwari, wet, S. No. 42-1 part, belonging to Ramayya Ayyar, Viswam Ayyar, Krishna Ayyar, Sathiyaveeswara Ayyar, Sankaranarayana Ayyar and Ananthanarayana Sarma alias Pichumani Ayyar, mortgagees Lakshmana Ayyar and V. Sundaram Ayyar, bounded on the north by No. 41-9 part; east by No. 41-9 part; south by Nos. 41-10 part and 42-1 part; west by No. 41-9 part	0'08
Ryotwari, wet, S. No. 41-9 part, belonging to S. Minakshisundaram Ayyar, Ambur Annadhana Chatram, hukdars Baskara Ayyar, Sankara Ayyar, Appathurai Ayyar and Parasurama Ayyar, bounded on the north by No. 41-7 A part & 7 B-2 part; east by No. 41-8 part; south by No. 41-9 part; west by No. 41-8 part	0'09
Ryotwari, wet, S. No. 41-10 part, belonging to Ramakrishna Sastri, bounded on the north by No. 41-9 part; east and south by No. 42-1 part; west by No. 41-10 part	0'01
Ryotwari, wet, S. No. 41-7 B-2 part, belonging to (1) Venkatapathi Ayyar and (2) Sankaranarayana Ayyar, minor aged 17, No. (1) managing member, bounded on the north by No. 41-7 A part; east by No. 41-7 B-2 part; south by No. 41-8 part; west by No. 41-7 A part	0'01
Ryotwari, wet, S. No. 41-7 A part, belonging to Ramayya Ayyar, bounded on the north by No. 41-8 A part; east by No. 41-7 B-2 part; south by No. 41-8 part; west by No. 41-7 A part	0'07
Ryotwari, wet, S. No. 41-6 A part, belonging to Sundaram Ayyar, bounded on the north by No. 41-5 B part; east by No. 41-6 A part; south by No. 41-7 A part; west by No. 41-6 A part	0'08
Ryotwari, wet, S. No. 41-5 B part, belonging to Kailasam Ayyar, A. P. N. Anantharamakrishna Ayyar, Subbayya Ayyar, Sankaranarayana Ayyar and Minakshi Ammal, enjoyer Valli Ammal (life interest), bounded on the north by No. 41-5 A part; east by No. 41-5 B part; south by No. 41-6 A part; west by No. 41-5 B part	0'03
Ryotwari, wet, S. No. 41-5 A part, belonging to Rengakrishna Ayyar, bounded on the north by No. 41-4 part; east by No. 41-5 A part; south by No. 41-5 B part; west by No. 41-5 A part	0'03
Ryotwari, wet, S. No. 41-1 part, belonging to (1) Venkatapathi Ayyar and (2) Sankaranarayana Ayyar, minor, aged 17, No. (1) managing member, bounded on the north by Nos. 41-1 part and 58 part; east by No. 41-1 part; south by No. 41-2 part; west by No. 58 part	0'01 or 168 sq. links.
Ryotwari, wet, S. No. 41-2 part, belonging to Ambur Annadhana Chatram, hukdars Baskara Ayyar, Sankara Ayyar, Appathurai Ayyar and Parasurama Ayyar, bounded on the north by Nos. 41-1 part and 58 part; east by No. 41-2 part; south by No. 41-4 part; west by No. 58 part.	0'04
Total ..	1'26

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for repair to branch channel of Mahal channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the

Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Narasapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Narasapatam, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Sarvasiddhi taluk,  
Pedapadu village.

	Approximate extent.
Government, wet, portion of S. No. 277-2, belonging to Selagamsetti Sanyasi, bounded on the north by portion of S. No. 277-2; east by S. No. 274; south by portion of S. No. 277-2; west by Khajipalem	0'12

Khajipalem village.

Government, wet, part of S. No. 132, belonging to Janapareddi Lateban Nayudu, bounded on the north by S. No. 116; east by portion of S. No. 132; south by S. No. 131; west by S. No. 133 and portion of S. No. 132	0'09
Government, wet, part of S. No. 131, belonging to Janapareddi Kamamma, bounded on the north by S. No. 132; east and south by portion of S. No. 131; west by S. No. 133	0'03

Fort St. George, January 11, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring the extents noted below, be the same a little more or less, are needed for a public purpose, to wit, for diversion of the right bank of the Gokivada gedda below Yedumulla dam; and, under sections 3 and 7 of the same Act, the Sub-Collector, Narasapatam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Narasapatam, and may be inspected at any time during office hours.

Vizagapatam district, Sarvasiddhi taluk,  
No. 45. Kotturu village.

	ACS.
Inam, wet, part of S. No. 273-1, belonging to Kannam Venkataswami, son of Thamma Nayudu, Kannam Venkata Rao, son of Appalaswami and Kannam Pothuraju, son of Mahalakshmi, bounded on the north by S. No. 272-3; east by S. No. 273-2 and remaining portion of S. No. 273-1; south by S. No. 47-1 of Rajala village; west by remaining portion of S. No. 273-1	0'54

Rajala village.

Government, wet, S. No. 47-1 part, belonging to Sundarapu Pothuraju, bounded on the north by S. No. 273-1 of Kotturu; east by portion of S. No. 47-1; south by S. No. 48-3 & 4; west by portion of S. No. 47-1	0'38
Government, wet, part of S. No. 48-3, belonging to Bali Reddi Gangannadora, bounded on the north by S. No. 47-1; east by portions of S. Nos. 48-3 & 4 to be acquired; south by S. No. 52-3 & 4; west by portion of S. No. 48-3	0'63
Government, wet, part of S. No. 48-4, belonging to Nanepalli Mahalakshmi and Nanepalli Gangannadora, bounded on the north by S. No. 47-1; east by remaining portion S. No. 48-4; south by portion of S. No. 48-3 to be acquired; west by portions of S. No. 48-3	0'00
Government, wet, part of S. No. 52-3, belonging to Nanepalli Venkataswami, son of Atehana, bounded on the north by S. No. 48-3; east by portion of S. No. 52-4 to be acquired and S. No. 48-3; south by S. No. 51-2; west by portion of S. No. 52-3	0'60
Government, wet, part of S. No. 52-4, belonging to Nanepalli Joganna, bounded on the north by S. No. 48-3; east by portion of S. No. 52-4; south by portion of S. No. 52-3; west by portion of S. No. 52-3 to be acquired	0'01
Government, wet, part of S. No. 51-2, belonging to Nanepalli Sambanna, son of Krishnamma, bounded on the north by S. No. 52-3; east by portion of S. No. 51-2; south by S. No. 59; west by portion of S. No. 51-2	0'40
Government, wet, part of S. No. 68-1, belonging to Nanepalli Joganna, bounded on the north by S. No. 64-1; east by remaining portion of S. No. 65-1; south by S. No. 65; west by S. No. 64-1	0'16
Government, wet, part of S. No. 61-5, belonging to Nanepalli Joganna, bounded on the north by S. No. 59; east and south by S. No. 64-1; west by portion of S. No. 61-6	0'04
Government, wet, part of S. No. 65, belonging to Nanepalli Atehana, Nanepalli Venkataswami and Nanepalli Appalaswami, bounded on the north by portion of S. No. 58-1; east by portion of S. No. 65; south by S. No. 66-1; west by portion of S. No. 65	0'74
Government, wet, part of S. No. 66-1, belonging to Nanepalli Atehana, Nanepalli Venkataswami and Nanepalli Appalaswami, bounded on the north by portion of S. No. 65; east by portion of S. No. 66-1; south by S. No. 66-2; west by portion of S. No. 66-1	0'34
Total ..	3'69



Fort St. George, January 8, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.11 acres and 804 square links, be the same a little more or less, is needed for a public purpose, to wit, for additional land for distributary channel from sluice of the Kattalai high-level channel; and, under sections 3 and 7 of the same Act, the Sub-Collector of Karur is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under subsection (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector of Karur and may be inspected at any time during office hours.

Trichinopoly district, Kulittalai taluk, Vaiganallur village.

Government, dry, S.F. No. 238-2 B-2, pattadar Gopala Daas, Dwaraka Dass family trust estate, enjoyers S. Periana Muthiriyar, P. Marimuthu Muthiriyar, P. Arumuga Muthiriyar, P. Mamuni Muthiriyar and P. Sangapillai Muthiriyar, bounded on the north by No. 238-2 B-1; east by Nos. 238-2 B-3 and 240-1 A-2; south by Nos. 238-2 B-3 and 239-2 B & 2 C; west by No. 238-2 B & 2 A-1 .. .. . 0-08

Government, dry, S.F. No. 238-2 C-2 B, pattadars (1) S. Viruddagiri Nadar, (2) minor Sabapathi, guardian father No. (1), (3) G. Meenakshi Ammal, (4) C. S. Mahadeva Ayyar, (5) Subbaratna Sastri, (6) Dasal Ponnachi alias Renganayaki Ammal, (7) Marimuthu Ammal, (8) D. Ratnachalam Ayyar, (9) N. Sivachidambaram Pillai, (10) A. K. Govindarajulu Nayudu, (11) V. Srinangan Muthiriyar, (12) R. Natesa Ayyar, (13) A. Kunudayan Muthiriyar, (14) R. Rajamanickam Pillai, (15) R. Ramadurai Pillai, (16) P. Kandaswami Pillai, (17) S. Perumayee Ammal, (18) Pidarar, manager for the time being Sundarasa Ayyar, (19) minor Veeramalai, guardian mother Sinnammal, (20) V. Ayyaswami Muthuraja, (21) minors Sanga Pillai and Sinnathambi, guardian father No. (20), (22) A. Veeramalai Muthuraja, (23) minor Ponnambalam, guardian father No. (22), (24) A. Andiappan, (25) minors Periyaswami and another (not yet named), guardian father No. (24), (26) A. Sinnayyan, (27) S. Veeramalai Muthuraja, (28) P. Veeramalai Muthuraja, (29) minor Sinnayyan, guardian brother No. (28), (30) S. Annavi Pillai, (31) P. Veeramalai Muthuraja, (32) P. Mahammud Muthuraja, (33) S. Pakkiri Muthuraja, (34) K. Palaniyayee Ammal, (35) K. Sellammal, (36) Perumal Nayudu, (37) S. Chandamian Sahib, (38) K. Pappammal alias Subbammal, (39) V. Subbaraya Deval, (40) V. Krishnamurti Ayyar, (41) V. Subrahmanya Ayyar, (42) V. Govindarajulu Nayudu, (43) E. Chinnaswami Nayudu, (44) Ponnambala Muthiriyar, (45) minor Arumugam, guardian mother Marudayee Ammal, (46) Nagan Ambalagan, (47) K. Ramaswami Solayan, (48) M. Manicka Muthiriyar, (49) minors Singaravelu, Rajarathnam, Karuppannan, Vyraperumal, guardian father No. (48), (50) M. Rajagopalan Muthiriyar, (51) S. Venkatarama Ayyar, (52) T. V. Subrahmanya Ayyar, (53) R. Saraswathi Ammal, (54) V. Kalyanarama Ayyar, (55) M. Periyaswami Pillai, (56) P. Ponnuswami Kavandan, (57) V. Veerappa Kavandan, (58) P. Theangamuthu Ambalagan, (59) S. Lakshmana Pandaram, (60) P. Vemba Sastri, (61) P. Vyraperumal Muthiriyar, (62) P. Murugan Muthiriyar, (63) P. Kattasem Muthiriyar, (64) Nalluswami Asari, (65) Imam Sahib, (66) S. Veeramalai Mooppan, (67) S. Kumaraswami Mudaliyar, (68) V. Srinivasa Ayyar, (69) V. Radhakrishna Ayyar, (70) N. Nagamuthu Muthiriyar, (71) N. Karuppannan Muthiriyar, (72) N. Marudal Muthiriyar, (73) N. Sappani Muthiriyar, (74) N. Sangili Muthiriyar, (75) N. Ayinan Muthiriyar and (76) Ramaswami Pandaram, enjoyers same as in S.F. No. 238-2 B-2, bounded on the north by No. 238-2 C-2 A; east by Nos. 238-2 C-2 C and 240-1 A-4; south by Nos. 238-2 C-2 C and 240-1 A-2 & 1 A-4; west by No. 238-2 C-2 A & 2 C-2 O .. .. . 0-06

Government, dry, S.F. No. 239-2 B, belonging to P. Ponnambala Muthiriyar, bounded on the north by Nos. 239-2 A and 238-2 A-1 & 2 B-2; east by No. 239-2 O; south by Nos. 239-2 C and 243-1 A; west by No. 239-2 A & 1 .. .. . 0-15

Government, dry, S.F. No. 240-1 A-2, pattadars Nos. (1) to (3) same as in Nos. (1), (2) and (64) of S.F. No. 238-2 C-2 B, enjoyers same as in S.F. No. 238-2 B-2, bounded on the north by Nos. 240-1 A-1 and 238-2 C-2 B; east and south by No. 240-1 A-3; west by Nos. 240-1 A-1 and 238-2 B-2 .. .. . 0-02

Government, dry, S.F. No. 240-1 A-4, pattadars Nos. (1) to (3) same as in Nos. (1), (2) and (64) of S.F. No. 238-2 C-2 B, enjoyers same as in No. 238-2 B-2, bounded on the north by Nos. 240-1 A-5 and 238-2 C-2 B; east by No. 240-2 B; south by No. 240-1 A-3; west by Nos. 238-2 C-2 B and 240-1 A-3 .. .. . 0-03

Government, dry, S.F. No. 240-3 A-2, pattadar Sukkila Yelurveda Padasala, manager Saraswathi Ammal, enjoyer M. Arasayee Ammal, bounded on the north by No. 240-3 A-1; east by No. 240-4; south by No. 240-3 B; west by No. 240-2 B .. .. . 0-08

Government, dry, S.F. No. 243-1 A, pattadar B. Vyra Kothan, claimants R. Marudai Kothan and Shanmuga Muthuraja, mortgagee B. S. Ramaswami Ayyar, bounded on the north by No. 239-1 & 2 B; east by No. 243-1 B; south by No. 243-1 B & 2 A; west by No. 244 .. .. . 0-16

Government, dry, S.F. No. 243-2 A, pattadar Shanmuga Muthuraja, claimant same as in No. (1) of S.F. No. 243-1 A, mortgagee same as in S.F. No. 243-1 A, bounded on the north by No. 243-1 A; east by No. 243-2 B; south by No. 265-1 A; west by No. 244 B .. .. . 0-08

Government, dry, S.F. No. 246-3 A-1 B, pattadar A. K. Govindarajulu Nayudu, enjoyers (1) S. Sannasi Muthiriyar, (2) minor Sankaran Muthiriyar, guardian father No. (1), (3) S. Mamuni Muthiriyar, (4) minor Perlanan, guardian father No. (3), (5) P. Andiappan Muthiriyar, (6) minor Kasalingam, guardian father No. (5), (7) A. Andiappan Muthiriyar, bounded on the north by No. 247-2; east by No. 246-3 A-1 C; south by No. 246-3 B-2; west by No. 246-3 A-1 .. .. . 0-05

Government, dry, S.F. No. 246-3 B-2, pattadar same as in S.F. No. 238-2 B-2, enjoyers same as in S.F. No. 246-3 A-1 B, bounded on the north by No. 246-3 B; east by Nos. 246-2 B and 245-1; south by No. 246-3 B-1; west by No. 246-3 A-1 B .. .. . 0-07

Government, dry, S.F. No. 248-1 B-1 B, pattadar D. Ratnachalam Ayyar, enjoyer same as in S.F. No. 246-3 A-1 B, bounded on the north by No. 248-1 B-1 A; east by No. 248-1 B-2 B; south by No. 243-1 B-1 C; west by Nos. 249-6 A-2, 249-6 C-1 and 249-1 B .. .. . 0-06

Government, dry, S.F. No. 248-1 B-2 B, pattadar same as in S.F. No. 248-1 B-1 B, enjoyers (1) M. Neelamega Muthiriyar, (2) minors Sambagam and Govindan, guardian father No. (1), (3) M. Karuppanna Muthiriyar, (4) minors Ariyan Palanandi and Raman, guardian father No. (3), (5) M. Santana Muthiriyar and (6) minors Permal Kathan Veerappan and Krishnan, guardian father No. (5), bounded on the north by No. 248-1 B-2 A; east by No. 247-2; south by Nos. 248-1 B-2 C and 247-2; west by No. 248-1 B-1 B .. .. . 0-05

Government, dry, S.F. No. 249-1 A-2, pattadars Nos. (1) and (2) same as in Nos. (14) and (15) of S.F. No. 238-2 C-2 B, enjoyer A. Periana Muthiriyar, bounded on the north by No. 249-1 A-1; east by No. 249-2 A-2; south by No. 249-1 B; west by No. 251-1 G-1 B .. .. . 0-01

Government, dry, S.F. No. 249-1 C-1, pattadars and enjoyers same as in S.F. No. 249-1 A-2, bounded on the north by No. 249-1 B; east by No. 249-2 C-1; south by No. 249-1 C-2; west by No. 251-1 G-3 A .. .. . 0-01

Government, dry, S.F. No. 249-2 A-2, pattadars Nos. (1) and (2) same as Nos. (14) and (15) of S.F. No. 238-2 C-2 B, enjoyers (1) T. Kamarayan Muthiriyar, (2) K. Kakkayan Muthiriyar, (3) minor Perumal, guardian father No. (2) and (4) K. Marudal Muthiriyar, bounded on the north by No. 249-2 A-1; east by No. 249-3 A-2; south by No. 249-1 B; west by No. 249-1 A-2 .. .. . 0-01

Government, dry, S.F. No. 249-2 C-1, pattadars and enjoyers same as in S.F. No. 249-2 A-2, bounded on the north by No. 249-1 B; east by No. 249-3 C-1; south by No. 249-2 C-2; west by No. 249-1 C-1 .. .. . 546 sq. links.

Government, dry, S.F. No. 249-3 A-2, pattadars same as Nos. (14) and (15) of S.F. No. 238-2 C-2 B, enjoyers (1) A. Veeramalai Muthiriyar and (2) minor Sangapillai, guardian father No. (1), bounded on the north by No. 249-3 A-1; east by No. 249-5 A-2; south by No. 249-1 B; west by No. 249-2 A-2 .. .. . 0-01

Government, dry, S.F. No. 249-3 C-1, pattadars and enjoyers same as in S.F. No. 249-3 A-2, bounded on the north by No. 249-1 B; east by No. 249-5 C-1; south by No. 249-3 C-2; west by No. 249-2 C-1 .. .. . 690 sq. links.

Government, dry, S.F. No. 249-5 A-2, pattadars same as Nos. (14) and (15) of S.F. No. 238-2 C-2 B, enjoyers (1) A. Sannasi Muthiriyar, (2) A. Ponnambala Muthiriyar and (3) minors Arumugam and Periyaswami, guardian brother No. (1), bounded on the north by No. 249-5 A-1; east by No. 249-4 A-2; south by No. 249-1 B; west by No. 249-3 A-2 .. .. . 0-02

Government, dry, S.F. No. 249-5 C-1, pattadars and enjoyers same as in S.F. No. 249-5 A-2, bounded on the north by No. 249-1 B; east by No. 249-6 C-1; south by No. 249-5 C-2; west by No. 249-3 C-1 .. .. . 0-01

Government, dry, S.F. No. 249-8 A-2, pattadars (1) S. Viswanatharatnam Ayyar, (2) V. Subbaratnam Ayyar and (3) minors Anantaratnam, Kupparatnam and Ramakrishnan, guardian father No. (2), (4) and (5) same as Nos. (14) and (15) of S.F. No. 238-2 C-2 B, enjoyers (1) P. Karuppannan Muthiriyar, (2) minor Periyannan, guardian father No. (1), (3) P. Sannasi Muthiriyar, (4) P. Ponnambala Muthiriyar and (5) minors Periyannan, Veeramalai, Sangapillai and Annavi, guardian father No. (4), bounded on the north by No. 249-8 A-1; east by No. 248-1 B-1 B; south by No. 249-1 B; west by No. 249-5 A-2 .. .. . 0-08

Government, dry, S.F. No. 249-8 C-1, pattadars and enjoyers same as in S.F. No. 249-8 A-2, bounded on the north by No. 249-1 B; east by No. 248-1 B-1 B; south by No. 249-8 C-2; west by No. 249-5 C-1 .. .. . 0-02

Government, dry, S.F. No. 251-1 B-1 B, pattadars (1) C. Sabapathi Pillai and (2) minors Madhanabikesan and Bamaratnam, guardian father No. (1) and (3) to (76), same as Nos. (3) to (76) of S.F. No. 238-2 C-2 B, enjoyer T. Rukkumani Ammal, bounded on the north by No. 251-1 B-1 A; east by No. 251-1 C-1 B; south by No. 251-1 B-2; west by No. 251-2 A-2 .. .. . 0-01

Government, dry, S.F. No. 251-1 B-3 A, pattadars and enjoyer same as in S.F. No. 251-1 B-1 B, bounded on the north by No. 251-1 B-2; east by No. 251-1 C-3 A; south by No. 251-1 B-3 B; west by No. 251-2 C-1 .. .. . 0-01

Government, dry, S.F. No. 251-1 C-1 B, pattadars same as in S.F. No. 251-1 B-1 B, enjoyer same as in S.F. No. 249-1 A-2, bounded on the north by No. 251-1 C-1 A; east by No. 251-1 D-1 B; south by No. 251-1 B-2; west by No. 251-1 B-1 B .. .. . 302 sq. links.

Government, dry, S.F. No. 251-1 C-3 A, pattadars and enjoyer, same as in S.F. No. 251-1 C-1 B, bounded on the north by No. 251-1 B-2 east by No. 251-1 D-3 A; south by No. 251-1 C-3 B; west by No. 251-1 B-3 A .. .. . 295 sq. links.

Government, dry, S.F. No. 251-1 D-1 B, pattadars same as in S.F. No. 251-1 B-1 B, enjoyers same as in S.F. No. 249-2 A-2, bounded on the north by No. 251-1 D-1 A; east by No. 251-1 E-1 B; south by No. 251-1 B-2; west by No. 251-1 C-1 B .. .. . 275 sq. links.

Government, dry, S.F. No. 251-1 D-3 A, pattadars and enjoyers same as in S.F. No. 251-1 D-1 B, bounded on the north by No. 251-1 B-2; east by No. 251-1 E-3 A; south by No. 251-1 D-3 B; west by No. 251-1 C-2 A .. .. . 0-01



Government, dry, S.F. No. 251-1 E-1 B, pattadars same as in S.F. No. 251-1 B-1 B, enjoyers (1) S. Mottayan Muthiriyar, (2) M. Sinnan Muthiriyar, (3) minors Palaniyandi and another (not yet named), guardian father No. (2), (4) M. Arumuga Muthiriyar and (5) minor Sukkaran, guardian father No. (4), bounded on the north by No. 251-1 E-1 A; east by No. 251-1 F-1 B; south by No. 251-1 B-2; west by No. 251-1 D-1 B	ACS.	545
Government, dry, S.F. No. 251-1 E-3 A, pattadars and enjoyers same as in S.F. No. 251-1 E-1 B, bounded on the north by No. 251-1 B-2; east by No. 251-1 F-3 A; south by No. 251-1 E-3 B; west by No. 251-1 D-3 A	sq. links.	550
Government, dry, S.F. No. 251-1 F-1 B, pattadars same as in S.F. No. 251-1 B-1 B, enjoyer minor Andiyappan, guardian mother Aravayee Ammal, bounded on the north by No. 251-1 F-1 A; east by No. 251-1 G-1 B; south by No. 251-1 B-2; west by No. 251-1 E-1 B	sq. links.	0'01
Government, dry, S.F. No. 251-1 F-3 A, pattadars and enjoyers same as in S.F. No. 251-1 F-1 B, bounded on the north by No. 251-1 B-2; east by No. 251-1 G-3 A; south by No. 251-1 F-3 B; west by No. 251-1 E-3 A	sq. links.	0'01
Government, dry, S.F. No. 251-1 G-1 B, pattadars same as Nos. (3) to (76) of S.F. No. 238-2 C-2 B, enjoyers (1) I. Palaniyandi Muthiriyar, (2) minor Irulappan, guardian father No. (1), (3) P. Kandaswami Muthiriyar and (4) I. Subban Muthiriyar, bounded on the north by No. 251-1 G-1 A; east by No. 249-1 A-2; south by No. 251-1 B-2; west by No. 251-1 F-1 B	sq. links.	0'01
Government, dry, S.F. No. 251-1 G-3 A, pattadars and enjoyers same as in S.F. No. 251-1 G-1 B, bounded on the north by No. 251-1 B-2; east by No. 249-1 C-1; south by No. 251-1 G-3 B; west by No. 251-1 F-3 A	sq. links.	0'01
Government, dry, S.F. No. 251-2 A-2, belonging to President, District Board, Trichinopoly, bounded on the north by No. 251-2 A-1; east by No. 251-1 B-1 B; south by No. 251-1 B-2; west by No. 252-1 B	sq. links.	0'01
Government, dry, S.F. No. 251-2 C-1, belonging to same as in S.F. No. 251-2 A-2, bounded on the north by No. 251-1 B-2; east by No. 251-1 B-3 A; south by No. 251-2 C-2; west by No. 252-3 A	sq. links.	546
Government, dry, S.F. No. 278-1 B-1, pattadars same as Nos. (3) to (76) of S.F. No. 238-2 C-2 B, enjoyers same as Nos. (1) to (4) of S.F. No. 246-3 A-1 B, bounded on the north by No. 278-1 A; east and south by No. 278-1 B-2; west by Manathattai village	sq. links.	55
Total ..	and 804 sq. links.	1'11

Fort St. George, January 17, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the excavation of a drainage channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Narasapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Narasapatam, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Sarvasiddhi taluk, Haripalem village.

Government, wet, S. No. 151 part, belonging to Malla Adeyya, bounded on the north by S. No. 186 of Timmarajupeta; east by S. No. 12-1; south by S. No. 150; west by remaining portion of S. No. 151	Approximate extent.	ACRE.	0'08
Government, wet, S. No. 12-1 part, belonging to Saragadam Ammanna, being minor mother and guardian Ramulu Saragadam Appayamma, bounded on the north and east by remaining portion of S. No. 12-1; south by S. No. 150; west by remaining portion of S. Nos. 12-1 and 151	Approximate extent.	ACRE.	0'03

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for repairs to Avadam small tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Ranipet, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Ranipet, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Arkonam taluk, Anvardiganpet village.

Government, wet, S. No. 64-3 B, pattadar K. Subba Narudu and enjoyer S. Subba Narudu, bounded on the north by No. 66-3; east by No. 39-2; south by No. 57; west by No. 64-3 A	Approximate extent.	ACRE.	0'15
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Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'05 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extending the bund at the left flank of Kilnirkundram tank; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Cheyyar, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Cheyyar, and may be inspected at any time during office hours.

North Arcot district, Cheyyar taluk, Elanirkunram village.

Government, wet, S. No. 51-12 B, belonging to minor Dharma Kavandan, guardian mother Rajamoni Ammal, bounded on the north by S. No. 51-12 A; east by S. No. 51-12 A & 14; south by S. Nos. 51-14 and 55; west by S. No. 51-7 A	Approximate extent.	ACRE.	0'03
Government, wet, S. No. 51-13 B, owners Durajawami Kavandan, Varada Kavandan and Krishna Kavandan, enjoyer Pachayammal, bounded on the north by S. No. 51-13 A; east by S. No. 54; south by S. No. 51-14; west by S. No. 51-13 A & 14	Approximate extent.	ACRE.	0'02
Total ..	Approximate extent.	ACRE.	0'05

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for formation of a diversion bank in the foreshore of Pappankulam tank in Pappakudi village, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Sermadevi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Sermadevi, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Ambasamudram taluk, Idaikal village.

Government, dry, S. No. 621 part, pattadars (1) Alagumuthu Samban, (2) S. Venkatanarayanier, (3) Kandaswami, (4) Moideen, (6) Alagumuthu minor aged 10 guardian mother Sivannammal, (6) Subban, (7) Kumaraivelu and (8) Shunmugavelu Samban, enjoyers (1) Shunmugavelu Samban joint pattadar No. (8), Vellaimmai mortgagee with possession, (2) Vellian Samban, (3) Chidambaram Chettiyar (lessees Shunmugam Pillai and Yegnanarayanier), (4) Thangammai Sambathi, (5) Alagumuthu Samban, joint pattadar No. (1), (6) S. Venkatanarayanier [joint pattadar No. (2)], (7) Subban Samban [joint pattadar No. (6)] mortgagee Vallakumar Dravidan, bounded on the north by Nos. 622 part and 621 part; east by V. No. 35 tank poramboke No. 622; south by V. No. 35 tank poramboke; west by No. 621 part	Approximate extent.	ACRE.	0'43
Government, dry, S. No. 622 part, pattadar Chidambaram Chettiyar, enjoyers (1) Chidambaram Chettiyar, pattadar (lessees Shunmugam Pillai and Yegnanarayana Ayyar), (2) Mada Kudumban mortgagee Sappani Konar (1/11), (3) S. Sivanu Kudumban (1/11), (4) P. Muthu Kudumban (1/11) mortgagee No. (5) S. Sudalaimuthu Kudumban and (6) S. Sudalaimuthu Kudumban (1/11), bounded on the north by No. 628 part; east by No. 622 part; south by No. 621 part and V. No. 35 tank poramboke; west by No. 622 part	Approximate extent.	ACRE.	0'13
Government, dry, S. No. 628 part, pattadar, same as in S. No. 622 part, bounded on the north by No. 629 part; east by No. 628 part; south by No. 622 part; west by No. 628 part	Approximate extent.	ACRE.	0'26
Government, dry, S. No. 629 part, pattadars (1) Chidambaram Chettiyar, (2) Arankavu Konar (died) heirs Sudalaimuthu Kone and Subbaya Kone aged 14 years guardian brother Sudalaimuthu Kone (grandsons) and sons Koppuli Kone joint pattadar No. (4), (3) Sudalaimuthu Kone, (4) Koppuli Kone, (5) Subbaya Kone minor aged 14 years joint pattadar No. (3) brother guardian, enjoyers Chidambaram Chettiyar, joint pattadar No. (1) Koppuli Kone, joint pattadar No. (4), Sudalaimuthu Kone, joint pattadar No. (2) and Subbaya Kone, joint pattadar No. (5), bounded on the north and east by No. 629 part; south by No. 628 part; west by No. 629 part	Approximate extent.	ACRE.	0'15
Total ..	Approximate extent.	ACRE.	0'97



Fort St. George, January 20, 1936.

Under section 8 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.20 acres, be the same a little more or less, is needed for a public purpose, to wit, for acquiring indefeasible title to the land on which a drinking water well was constructed by the Labour Department on the zamindari jirayati waste of Polekurru for the benefit of the fishermen of Pedavalasala; and, under sections 3 and 7 of the same Act, the District Labour Officer, East Godavari, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, East Godavari, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Cocanada taluk, Polekurru village.

ACS.

Zamindari, jirayati, waste, S. No. 144, belonging to Sri Raja Bollapragada Sitaramayya Pantulu Garu, Sri Raja Bollapragada Krishnamurti Pantulu Garu and Tumhuri Subbarayudu, bounded on the north, east, south and west by zamindari jirayati waste of Polekurru. 1.20

Fort St. George, January 17, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for

providing house-sites to the Adi-Andhras of the village, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Guntur, and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Guntur, to perform the functions of a Collector under section 5-A of the Act.

Guntur district, Ongole taluk, Rachavaripalem village.

Approximate extent.

ACBB.

Government, dry, S. No. 231 (portion), pattadars Cherukuri Raghavulu, Cherukuri Narsayya, Cherukuri Subbayya, Cherukuri Seshayya, Cherukuri Kondayya, Cherukuri Appakonda, Ravi Lingayya, Swayampu Raghavulu, Kakarla Surayya, Kakarla Raghavulu and Kakarla Nagumirayya, bhuktadars Cherukuru Narsayya and Cherukuri Lakshminarasu, bounded on the north by S. No. 232-2; east and south by S. No. 231 (portion); west by S. No. 37 Polimera donka of Kirtipadu .. 0.75

W. SCOTT BROWN,  
Secretary to Government.

LATE NOTIFICATIONS.

LAW DEPARTMENT.  
(Legislative.)

NOTIFICATIONS.

Fort St. George, January 25, 1936  
[G.O. No. 37, Law (Legislative)].

No. 7.—The following notifications of the Government of India are republished:—

LEGISLATIVE DEPARTMENT.

New Delhi, the 16th January 1936.

No. F. 194/36-C & G.—In exercise of the powers conferred by rule 9 of the Council of State Electoral Rules, the Governor General in Council is pleased to direct that the following further amendments shall be made in the Council of State (Madras) Electoral Regulations published with the notification of the Government of India in the Legislative Department No. F. 26-IV/25-C, dated the 22nd October 1925, namely:—

1. Regulation 18 of the Regulations for the preparation of Electoral rolls for the constituencies in the Presidency of Madras of the Council of State shall be omitted.

2. In regulation 1 of the Regulations for amendment of or for correction of entries in the Electoral rolls for the constituencies in the Madras Presidency of the Council of State, for the words "the Revenue Divisional Officer, Madras, in the City of Madras and the Collector of the district elsewhere" the words "the Collector of the district" shall be substituted.

No. F. 194-II/36-C. & G.—In exercise of the powers conferred by rule 9 and rule 15 of the Legislative Assembly Electoral Rules, the Governor General in Council is pleased to direct that the following further amendments shall be made in the Legislative Assembly (Madras) Electoral Regulations published with the notification of the Government of India in the Legislative Department No. F. 26-I/A, dated the 8th February 1926, namely:—

1. In section II of the Regulations for the preparation of Electoral roll for the constituencies of the Legislative Assembly in the Presidency of Madras, regulation 19 shall be omitted.

2. In regulation I of the Regulations for amendment of or for correction of entries in the Electoral rolls for the constituencies of the Legislative Assembly in the Presidency of Madras for the words "the Revenue Divisional Officer, Madras, in the City of Madras and the Collector of the district elsewhere" the words "the Collector of the district concerned" shall be substituted.

3. In the schedule to the regulations for the conduct of elections for the constituencies of the Legislative Assembly in the Presidency of Madras—

(i) Under the heading "Non-Muhammadan Rural" for the entries in the second and third columns

relating to the South Arcot cum Chingleput constituency the following entries shall be substituted, namely:—

"The Collector of Treasury Deputy Collector, Chingleput, and the Collector of South Arcot."

(ii) Under the heading "Muhammadan" in the entry in the third column relating to the South Madras constituency for the words "Chingleput and Madras" the word "Chingleput" shall be substituted, and

(iii) Under the heading "Indian Commerce" for the entries in the second and third columns relating to the Madras constituency the following entries shall be substituted, namely:—

"The Collector of Assistant Superintendent of Stationery, Madras."

G. T. BOAG,  
Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATIONS.

Fort St. George, January 23, 1936  
(G.O. Ms. No. 87, Development).

No. 24.—

In exercise of the powers conferred by clause (a) of sub-section (1) of section 3 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Act VII of 1925, the Government of Madras, Ministry of Public Works, hereby declare that the "Hairy Caterpillar" (*Amsacta Albistriga*) is an insect pest in respect of dry crops such as groundnut, cumbu, gingelly, etc. In order to eradicate this insect pest, the Government of Madras in the Ministry of Public Works direct under clauses (b) and (c) of sub-section (1) of section 3 of the Act that with effect from the 1st February 1936 all parent moths as well as the egg-masses laid by them in the tracts specified below should be promptly handpicked and killed by crushing or burying them deep. Since any neglect on the part of a ryot in having moths and egg-masses promptly handpicked will lead to the hatching of innumerable caterpillars and their subsequent invasion of the fields of his neighbours it shall be incumbent on him to have the caterpillars either hand-picked or prevented from straying into other fields by digging trenches. This notification will be in force till the 31st January 1937.

District. Area.  
South Arcot .. The whole of Chidambaram and Tindivanam taluks.

The Government further direct, under section 13 of the above Act that village officers adjoining the notified area within whose limits a pest similar to the insect pest within the notified area shall appear, shall report the same to the Collector.



No. 25.—

Under sub-section (2) of section 3 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Madras Act VII of 1925, the Government of Madras, Ministry of Public Works, are pleased to direct that the notification prescribing the preventive or remedial measures for eradication of the insect pest (Hairy Caterpillar), attacking the crops in the Chidambaram and Tindivanam taluks in the South Arcot district shall be proclaimed by beat of tom-tom and copies of the notifications shall be posted in the village chavadi or other prominent place before the date on which it comes into force.

No. 26.—

In connexion with the eradication of the hairy caterpillar (*Amsacta albistriga*) in the notified areas in the South Arcot district, the following are appointed Inspecting Officers under section 19 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Madras Act VII of 1925.

Upper Subordinates of the Agricultural Department.

Revenue Inspectors.

Village headmen and village accountants in the local areas concerned.

No. 27.—

In exercise of the powers conferred by section 21 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Madras Act VII of 1925, the Government of Madras, Ministry of Public Works, are pleased to issue the following rules:—

(1) The notice of demand of charge under section 8 of the Act shall be in form A and shall be served by delivering a copy to the occupier of the land or to some adult male member of his family at his usual place of abode or to his authorized agent or by affixing a copy thereof on some conspicuous part of the land on which the prescribed remedial or preventive measures have been taken.

(2) A copy of the notice of demand shall also be communicated to the village officer and the Taluk office. The Inspecting Officer shall maintain a register in form B.

(3) In dealing with appeals under section 8, the Collector shall record his order under sub-section (2) of section 8 in writing and communicate a copy thereof free of charge to the appellant.

FORM A.

Notice of demand to of Village  
in taluk.

Take notice that an expenditure of Rs. of which the details are annexed has been incurred in carrying out the remedial measures from survey No. /subdivision No. of village. The amount may be paid to the village headman or remitted to the taluk treasury.

Any objection to this notice may be preferred to the Collector within thirty days from the date of service of this notice on the grounds specified in section 8 of the Act printed on the reverse.

Inspecting Officer.

(Here enter the details of cost.)

NOTE.—Section 8 of the Act should be printed on the reverse of the demand form.

FORM B.  
Register of Demands.

Village.	Survey number or sub-division number.	Date on which the remedial measures were carried out by the Inspecting Officer.	Cost in detail of the measures taken.	Date of despatch of demand to the village officer and Taluk office.	Remarks.
(1)	(2)	(3)	(4)	(5)	(6)

MEMORANDUM OF INSTRUCTIONS.

ANNEXURE I.

(1) The Director of Agriculture should prepare in simple language a leaflet giving a clear description of the pest affecting the dry crops as well as the treatment to be adopted and the reasons for adopting it and publish the leaflet in English and in

vernacular in the District Gazette. Spare copies of the leaflet should be distributed to the Agricultural Association and chief land-owners of the villages and posted in the village chavadis and other prominent places.

(2) The notification issued under section 3 enjoining the preventive or remedial measures should, prior to the date on which the notification comes into force, be proclaimed in the local area defined in the notification by beat of tom-tom and copies of such notifications should be posted in the village chavadi, or other prominent places.

(3) A period of thirty days from the date of service of notice of demand under section 8 of the Act may be allowed for the payment of charges incurred by the Inspecting Officer to carry out the remedial or preventive measures under section 5 (a).

(4) Appeals under the Act are subject to the usual stamp duty of 12 annas. The Collector should add a note to the effect at the foot of the rules issued under section 21 of the Act.

(5) In order to enable the Inspecting Officers to meet the cost of the preventive or remedial measures carried out under the Act each Revenue Inspector shall be given a permanent advance of Rs. 25. Village officers who have to incur expenditure should obtain the amount they require from the Revenue Inspectors.

(6) Instructions regarding the procedure to be adopted in the issue and recoupment of permanent advances are printed in Annexure II.

ANNEXURE II.

(1) The advance required by the Inspecting Officers to carry on the remedial measures may be drawn by them on the form for "Bill for Miscellaneous Payments" countersigned by the Tahsildar of the taluk or Deputy Tahsildar in independent charge of a division. The charges incurred should be debited to "A. Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(2) The Tahsildars and Deputy Tahsildars will maintain a register showing separately the advances drawn by each Inspecting Officer specifying the particulars for which the advance was sanctioned. In this register particulars of recoveries effected should also be noted, the required information being obtained from the Treasury Officer. They will also be responsible for the adjustment of all such advances drawn from the treasury.

(3) Each Inspecting Officer should also in his turn keep a register showing all advances drawn by him, the demand issued and the recoveries effected, the last information being obtained from the Treasury Officer.

(4) As the work in each area progresses, the Inspecting Officer will submit to the Tahsildars or Deputy Tahsildars vouchers in support of the expenditure incurred by him and on its completion he will refund any unexpended balance. Amounts so refunded will be treated as abatements of charges under the advance account concerned.

(5) All recoveries on account of the remedial measures carried out by Government should be credited as receipts under the advance head concerned, i.e., "Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(6) The fines realized under section 14 as well as those realized under section 15 should be credited to "XVII—Administration of Justice—General fees, fines and forfeitures—Other items."

(7) Remittances of amounts recovered by village officers should be specifically described in the chaulans as "Recovery of advances for the agricultural pests and diseases—Madras Act III of 1919."

Fort St. George, January 25, 1936  
(G.O. Ms. No. 93, Development).

No. 28.—In exercise of the powers conferred by clause (ii) of sub-section (1) of section 6 of the Madras Commercial Crops Markets Act, 1933 (Act XX of 1933), the Governor acting with Ministers hereby nominates the following persons to the Market Committee, Tiruppur:—

- (1) Mr. D. G. Munro, Deputy Director of Agriculture, VIII Circle, Coimbatore.
- (2) M.R.Ry. V. Lakshminarasimbalu Nayudu Avargal, Karadibavi village, Palladam taluk.

C. A. HENDERSON,  
Secretary to Government.